

C O N T E N T S

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SECRETARY GENERAL

Shri Anoop Mishra

LOK SABHA DEBATES

LOK SABHA

Thursday, December 01, 2016/Agrahayana 10, 1938 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

REFERENCE BY THE SPEAKER**Martyrdom of 7 brave army personnel and injuries to several others in a terrorist attack in Nagrota, Jammu and Kashmir on 29th November ,2016**

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे 29 नवंबर, 2016 को जम्मू और कश्मीर के नगरोटा में कायरतापूर्ण आतंकी हमले में 7 वीर सैन्यकर्मियों के शहीद होने तथा कई अन्यो के घायल होने की सूचना मिली है।

सभा इन आतंकी हमलों की कड़ी निंदा करती है और शोक-संतप्त परिवारों के दुख और पीड़ा पर गहरा शोक व्यक्त करती है। हम घायल हुए लोगों के शीघ्र स्वस्थ होने की कामना करते हैं।

अब यह सभा दिवंगत आत्माओं के सम्मान में थोड़ी देर मौन रहेगी।

11.01 hours

(The Members then stood in silence for a short while.)

11.02 hours**SUBMISSION BY MEMBERS****(i) Re: Reported delay in landing of a private aircraft carrying Chief Minister of West Bengal and other passengers due to air traffic at Kolkata airport**

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Madam, I want to raise one important issue. ... (*Interruptions*)

HON. SPEAKER: Please wait for a minute.

... (*Interruptions*)

HON. SPEAKER: Sudipji, you speak.

... (*Interruptions*)

SHRI SUDIP BANDYOPADHYAY: Madam, yesterday Mamata Banerjee, our Chief Minister, was coming back from Patna to Kolkata. It was 7.30 p.m. The aircraft was scheduled to halt in the city of Kolkata, but due to traffic, the aircraft was hovering in the sky for a long time of 30 minutes. Then, the pilot sent a signal to the ATC that there was only seven-minute flying fuel reserve and that immediate landing was very important at that juncture, but the ATC gave permission for landing to another aircraft which was coming from Agartala and it was the second one.

While landing, it was found that all emergency landing positions were ready over there – ambulance, fire brigade - as if it was about to crash. The Airports Authority of India has admitted the truth that the fuel left was for seven-minute flying only. After investigation, it can be found out. What we are asking for is whether there is any motive behind it. It was not an Air India flight. It was an Indigo flight. Ms. Mamata Banerjee normally travels in Indigo flight and ATC is controlled by the Central Government. The concerned hon. Minister is here. Hon. Ananth Kumar ji telephoned me today morning to discuss about today's functioning. I told him about this incident also. He said : “ Sudip Da, communicate to Chief Minister that I express my anxieties for this incident.”. So, I want that the

Government should rise to the occasion with all out priority and we want to see that the security of Ms. Mamata Banerjee and life of Ms. Mamata Banerjee is facing some challenges, which the Government of India should take care with all priority.

HON. SPEAKER: Sure.

... (*Interruptions*)

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): Madam, we pray for the well-being of Ms. Mamata Banerjee and all the air passengers. As the Government of India, it is our responsibility about everybody's life and security and the State Governments also and through Ministry of Civil Aviation all the passengers also. At the same time, our hon. Minister of Civil Aviation is here. Through you, I request him, Madam, to give the factual report and assuage the feelings of the hon. Member Shri Bandyopadhyay and all his friends. ...

(*Interruptions*)

HON. SPEAKER: Yes, do you want to say something?

THE MINISTER OF CIVIL AVIATION (SHRI ASHOK GAJAPATHI RAJU):

Madam, with your kind permission, ... (*Interruptions*)

माननीय अध्यक्ष : नहीं, इस पर नहीं बोलना है।

... (व्यवधान)

माननीय अध्यक्ष : यह कोई सब के चर्चा का विषय नहीं है। आप लोग बैठिए।

... (व्यवधान)

SHRI ASHOK GAJAPATHI RAJU : Madam, with your kind permission, I would like to bring the facts to the notice of this august House. ... (*Interruptions*)

माननीय अध्यक्ष : हाँ, हाँ सबकी सहानुभूति है।

... (व्यवधान)

माननीय अध्यक्ष : हर बात पर ऐसे मत करो, उन्होंने अपनी बात कही है।

... (व्यवधान)

माननीय अध्यक्ष : प्लीज़ सुनिए तो सही कि मंत्री जी क्या कह रहे हैं।

...(व्यवधान)

SHRI ASHOK GAJAPATHI RAJU : Indigo flight 6E-342 departed from Patna at 7.36 pm and its expected time of landing was 8.27 pm at Kolkata. ...
(Interruptions)

माननीय अध्यक्ष : मैं कहना चाहती हूँ कि इसमें सभी पक्ष, खड़े जी से ले कर सभी की सहानुभूति है।

...(व्यवधान)

SHRI ASHOK GAJAPATHI RAJU : There is some traffic congestion at Kolkata because of repairs in the main runway and use of the secondary runway for arrivals and departures. ... (Interruptions)

HON. SPEAKER: Mr. Minister, please repeat as I could not hear you.

... (Interruptions)

माननीय अध्यक्ष : आप भी वही कहना चाहेंगे?

...(व्यवधान)

SHRI MALLIKARJUN KHARGE (GULBARGA): Madam, this is not good. ...
(Interruptions) We want to associate with the issue. ... (Interruptions)

माननीय अध्यक्ष : नहीं ऐसा नहीं होता है।

...(व्यवधान)

माननीय अध्यक्ष : जय प्रकाश जी, आप भी इसमें सहमत हैं।

...(व्यवधान)

SHRI MALLIKARJUN KHARGE: This is not good. ... (Interruptions) You allow me to express it. ... (Interruptions) Shri Bandyopadhyay, this is not good. ...
(Interruptions) We should all speak and then he should reply. ... (Interruptions)

HON. SPEAKER: What is it?

... (Interruptions)

माननीय अध्यक्ष : यह सब क्या है?

(व्यवधान)

माननीय अध्यक्ष : यह विषय कोई बहुत बड़ी चर्चा का नहीं है।

...(व्यवधान)

SHRI K.C. VENUGOPAL (ALAPPUZHA): We are the largest Party. ...

(Interruptions) We have got a say. ... *(Interruptions)*

HON. SPEAKER: If you have any doubts, then you can ask after he concludes, but not like this.

... *(Interruptions)*

SHRI JYOTIRADITYA M. SCINDIA (GUNA): Madam, you allow him for one minute. ... *(Interruptions)* The largest Party should be given half-a-minute to speak. ... *(Interruptions)*

SHRI ASHOK GAJAPATHI RAJU : I am just trying to bring the facts to the hon. House. ... *(Interruptions)* The pilot of Indigo flight, when it entered Kolkata airspace, was eighth in the landing sequence. ... *(Interruptions)*

SHRI MALLIKARJUN KHARGE: Madam, what is this? ... *(Interruptions)* This is unfair. ... *(Interruptions)*

SHRI ASHOK GAJAPATHI RAJU : It reported low fuel and at that time it was third in the landing sequence. ... *(Interruptions)* However, it did not ask for priority landing even though he was asked specifically about it by the Air Traffic Control (ATC). Whenever there is any communication between the ATC Tower and the pilot of a particular flight, the communication can be heard by other pilots also of other flights, which are in the landing sequence. The Air India flight was ahead of Indigo flight in the landing sequence. When the ATC informed Air India pilot about the Indigo flight being low on fuel, Air India pilot also said that he was also low on fuel. Another flight of Spice Jet, which was behind the Indigo in the landing sequence, also reported low on fuel. ... *(Interruptions)*

SHRI M.B. RAJESH (PALAKKAD): It is very serious. ... *(Interruptions)*

SHRI ASHOK GAJAPATHI RAJU: However, as per the information available, none of the pilots of the three flights asked for priority landing. ... *(Interruptions)* All the three flights were allowed to land in the normal landing sequence. The

Indigo flight had to hover for 13 minutes only and landed at 8.40 pm. It is incorrect to say that the flight was made to hover for 30-40 minutes.

As per the standard flight safety procedure prescribed by the DGCA, any aircraft which takes off from one airport for a second airport, it must carry sufficient fuel which should enable it to reach its destination, to hover for 30 minutes, as well as to reach the notified alternate airport, which is used for such diversion of flight, if required. ... *(Interruptions)*

For Kolkata Airport, the notified alternate airport is Bhubaneswar Airport. Therefore, Indigo flight should have carried sufficient fuel for going to Kolkata, hover for 30 minutes and then for going to Bhubaneswar airport, if the circumstances so required.... *(Interruptions)* Under the circumstances, the DGCA has ordered an inquiry to ascertain as to how these three flights have reported low fuel and whether they have carried sufficient fuel as per the regulatory requirements prescribed by DGCA.

These are the facts of the case, Madam. I thank you for allowing me to bring these facts, through you, to the notice of the august House. ... *(Interruptions)*

SHRI DINESH TRIVEDI (BARRACKPUR): But then the life of the Chief Minister and other passengers was at risk. ... *(Interruptions)*

माननीय अध्यक्ष : हर कोई इस बात पर नहीं बोलेगा।

...*(व्यवधान)*

माननीय अध्यक्ष : अभी इक्वायरी के बारे में भी उन्होंने कहा है। He has said that the DGCA has ordered an inquiry.

खड़गे जी, आप कौन से इश्यू पर बोलना चाहते हैं?

श्री मल्लिकार्जुन खड़गे: महोदया, मैं इसी इश्यू पर बताना चाहता हूँ। यह बहुत ही महत्वपूर्ण विषय है, क्योंकि आज के सर्कमस्टैन्सिज में जो डीमोनेटाइजेशन के बारे में ऐजिटेशन चल रहा है।

HON. SPEAKER: Do not make allegations, please.

... *(Interruptions)*

श्री मल्लिकार्जुन खड़गे: आप हमारी बात सुनिए। ... (*Interruptions*)

माननीय अध्यक्ष : आप भी संभलकर बोलिए।

... (*Interruptions*)

SHRI MALLIKARJUN KHARGE: Kumari Mamata Banerjee was moving from Kolkata to Patna, Patna to Lucknow, and she was going to so many other places. So, her life is in danger. ... (*Interruptions*) When the ATC was told that he was hovering for 30 minutes and the remaining fuel would last only for seven minutes, it is the duty of the ATC to allow the flight in which Kumari Mamata Banerjee was there to land first. ... (*Interruptions*) Always, VVIPs' flight is allowed to land first, when the flight does not have enough fuel. When there is no fuel, it is the duty of the ATC to do that. ... (*Interruptions*)

माननीय अध्यक्ष : इसे हंगामा करने का इश्यू मत बनाइये।

... (व्यवधान)

SHRI ANANTHKUMAR: Hon. Speaker, the life and safety of Kumari Mamata Banerjee and all the air passengers is a matter of concern. We are very serious about it; we are responsible about it. At the same time, the hon. Civil Aviation Minister, my dear colleague, Shri Ashok Gajapathi Raju has mentioned what the safety requirements are, which were laid by the Director General of Civil Aviation. The pilots of all the three flights did not ask for priority landing. Though they said that they were low on fuel, when asked by the ATC, they did not ask for priority landing. However, an investigation has been ordered and the report will come before the House. ... (*Interruptions*)

HON. SPEAKER: Investigation is taking place. Let the investigation be done. They have already ordered the investigation.

... (*Interruptions*)

11.11 hours**ORAL ANSWERS TO QUESTIONS**

HON. SPEAKER: Now, Q. No. 221 – Shri Hukum Singh.

(Q. 221)

श्री हुकुम सिंह: महोदया, मैं माननीय मंत्री जी और सरकार का आभारी हूँ कि उन्होंने स्कूलों में खेल को प्रोत्साहित करने के लिए और युवाओं को विकसित करने के लिए रूचि दिखाई है।... (व्यवधान) मैंने बहुत स्पष्ट रूप से प्रश्न किया था।... (व्यवधान) मेरा सवाल यह था कि क्या शिक्षण संस्थाओं में आप स्पोर्ट्स को अनिवार्य विषय के रूप में करने पर विचार कर रहे हैं या नहीं कर रहे हैं, यह मेरा बहुत ही स्पष्ट सवाल था।... (व्यवधान) मैंने पूछा था कि स्पोर्ट्स को अनिवार्य करने का आपका विचार है या नहीं है।... (व्यवधान) संयोग से इसके बारे में मंत्री जी ने अन्य बातें तो बहुत कहीं, लेकिन इस बारे में नहीं कहा कि वे स्पोर्ट्स को अनिवार्य करने वाले हैं या नहीं करने वाले हैं।... (व्यवधान) मैं माननीय मंत्री जी से इसी बारे में पूछना चाहता हूँ।... (व्यवधान) इसी के साथ जोड़कर मैं यह भी पूछना चाहता हूँ, सभी विद्यालयों में इंफ्रास्ट्रक्चर की बात मैंने पूछी थी।... (व्यवधान) क्योंकि अगर आप स्पोर्ट्स को अनिवार्य करेंगे और युवाओं को स्पोर्ट्स के क्षेत्र में विकसित करने का काम करेंगे तो यह आवश्यक है कि स्कूल में आवश्यक सारी सुविधायें भी उपलब्ध होनी चाहिए।... (व्यवधान) मेरे इन दोनों प्रश्नों के उत्तर आ जायें।... (व्यवधान)

11.13 hours

(At this stage, Shri Deepender Singh Hooda, Shri Kalyan Banerjee and some other hon. Members came and stood on the floor near the Table.)

श्री विजय गोयल : महोदया, हुकुम सिंह जी ने बहुत ही अच्छा प्रश्न पूछा है।... (व्यवधान) मैं समझता हूँ कि इसके ऊपर चर्चा करने की आवश्यकता है।... (व्यवधान) बड़े स्पष्ट रूप से हमने कहा है कि हमारा खेल मंत्रालय यह चाहता है कि सारे स्कूलों के अन्दर जो स्पोर्ट्स का सब्जेक्ट है, खेल का जो विषय है, उसको कम्पलसरी, मैन्डेटरी किया जाये।... (व्यवधान)

अभी हमने देखा है कि स्कूलों में पहली से लेकर आठवीं कक्षा तक मुश्किल से खेलों का एक सब्जैक्ट दिया गया है। उससे खेलों का विकास नहीं हो सकता। ... (व्यवधान) अगर देश में खेलों को बढ़ावा देना है तो हमने बड़े स्पष्ट रूप से कहा है कि इसको मँडेटरी किया जाए, किन्तु माननीय सदस्य को समझना चाहिए कि स्पोर्ट्स स्टेट सब्जैक्ट है। उसमें स्टेट्स की सहमति ज़रूरी है। ... (व्यवधान) हम एचआरडी मिनिस्ट्री को मिले हैं और हमने उनको लिखा है कि स्पोर्ट्स को न केवल मँडेटरी और कंपलसरी सब्जैक्ट बनाया जाए, बल्कि उसके जो अंक हैं, वे भी आगे जोड़े जाएँ ताकि छात्रों को उन अंकों से आगे दाखिला मिलने में सुविधा हो। ... (व्यवधान)

श्री हकुम सिंह: माननीय अध्यक्ष जी, मैं माननीय मंत्री जी का आभार व्यक्त करता हूँ कि वे प्रयासरत हैं और निश्चित रूप से उनका प्रयास सफल भी होगा। इसमें आगे कार्रवाई करने की आवश्यकता है। ... (व्यवधान) मान्यवर, आप सहमत होंगे कि सारा टेलेंट तो गाँवों में है और जो भी मैडल मिले हैं, उनमें 80 प्रतिशत बच्चे ऐसे हैं जो गाँवों से आते हैं। आज मुझे यह कहते हुए कष्ट होता है कि जब हम गाँवों में जाते हैं तो वहाँ लोग बराबर माँग करते हैं कि हमें खेल के मैदान दो। ... (व्यवधान) एक बार सरकार ने व्यवस्था की थी और तालाबों को खुदवाया था, पैसा दिया था। अगर आपको ग्रामीण क्षेत्र में युवाओं को खेलों के लिए विकसित करना है तो निश्चित रूप से खेल के मैदान भी होने चाहिए। खेल के मैदान कहीं नहीं हैं। ... (व्यवधान) माननीय अध्यक्ष जी, स्कूलों में खेल के मैदान नहीं हैं, इनफ्रास्ट्रक्चर नहीं है। गाँवों में खेल के मैदान की व्यवस्था नहीं है, तो आखिर खेलों में देश विकसित कैसे हो जाएगा? ... (व्यवधान) मैं आपसे आग्रह करना चाहता हूँ कि इसके ऊपर आप गंभीरता से विचार करें और इसको कंपलसरी करें कि प्रत्येक गाँव में खेल के मैदान का प्रोविज़न सरकार करके रहेगी। इसका स्पष्ट आश्वासन आना चाहिए। अगर आप खेल के मैदान करेंगे तो निश्चित रूप से हमारे बच्चों को विकसित करने का अवसर मिलेगा।

श्री विजय गोयल : माननीय अध्यक्ष महोदया, माननीय सदस्य बिल्कुल ठीक कह रहे हैं। देश भर में 13 लाख से ज्यादा स्कूल हैं और वाकई में हमारे यहाँ जो 670 डिस्ट्रिक्ट्स हैं, 7000 ब्लॉक्स हैं, 13 लाख स्कूल हैं, उनमें खेल के मैदानों की कमी है। इसलिए अभी हमने स्पोर्ट्स मिनिस्टर्स की मीटिंग की थी और उनको कहा था कि अब अपने यहाँ जो मैदान हैं, उनका अर्बन में कॉमर्शियल यूज़ न करके कम्युनिटी के लिए खेल के मैदान उसके अंदर बनाए जाएँ। इसके लिए जो नेशनल प्लेफील्ड असोसिएशन है, उसने भी एक रिपोर्ट दी थी कि हम खुद चाहते हैं कि खेल के मैदान ज्यादा से ज्यादा हों, पर उसके लिए स्पोर्ट्स का एक कल्चर डेवलप करना पड़ेगा जिसमें माँ-बाप भी बच्चे को सपोर्ट दें, स्कूल वाले भी सपोर्ट दें और स्टेट गवर्नमेंट भी सपोर्ट दे। स्टेट गवर्नमेंट ने मिलकर काम करने की अपनी सहमति जताई है और हमारे यहाँ

ज्यादातर जो खिलाड़ी हैं, माननीय सदस्य ने बिल्कुल ठीक कहा है कि वे रूरल एरियाज़ से आते हैं, वे आदिवासी क्षेत्रों से आते हैं, इसलिए हमारे यहाँ जो स्पेशल एरिया गेम स्कीम चलती है, उसको हम ज्यादा से ज्यादा प्रोत्साहित कर रहे हैं।

SHRI TATHAGATA SATPATHY: Madam, for four terms, from 1998, 2004, 2009 and now 2014, as an MP, this is the first time that my Question has ever come in the first place. This draft is totally my Question. Actually, this is something I asked. So, I thank you very much from the core of my heart for giving me this great day in my life. ... (*Interruptions*)

HON. SPEAKER: For that, I can give you extra question.

... (*Interruptions*)

SHRI TATHAGATA SATPATHY: I am sorry, I am not able to hear you. ... (*Interruptions*) I am not getting into all the other issues that have been associated with sports during the last Olympics when people were complaining that there were more officials who went abroad than sports persons. Young girls and boys who had gone from Odisha did not even get over the two day's jetlag period to go across the world. ... (*Interruptions*) In this Khelo India Scheme, a total of only Rs. 500 crore have been allocated. Out of this, you have allocated a mere Rs. 134 crore for the entire country for building of sports infrastructure. ... (*Interruptions*)

I would like to know from the Minister whether the Ministry and the Government of India are serious about encouraging sports. I am not talking about villages. ... (*Interruptions*) It will be a very difficult task. There are 7,000 panchayats. Who is going to look after all of them? ... (*Interruptions*) Are they even willing to set up single sports facilities of world quality in each State? This Rs. 134 crore would not suffice. ... (*Interruptions*) If you are sincere, tell the House what exactly you plan to do in the next one year. Thank you. ... (*Interruptions*)

माननीय अध्यक्ष : मिस्टर मिनिस्टर, बड़ी मुश्किल से उनका प्रश्न आया है तो अच्छे, शांति से उत्तर दीजिएगा।

...(व्यवधान)

श्री विजय गोयल : मैं भी इस बात से बहुत प्रसन्न हूँ कि बहुत दिनों के बाद खेल के ऊपर, नंबर एक के ऊपर प्रश्न आया है। ...(व्यवधान) मैं सतपथी जी से बिल्कुल सहमत हूँ कि जो हमारे स्पोर्ट्स के बजट हैं, वे बहुत कम हैं। ...(व्यवधान) 145 करोड़ रुपए खेलो इंडिया के लिए हैं, लेकिन फिर भी हम लगातार कोशिश कर रहे हैं कि हम खेलों को ज्यादा से ज्यादा बढ़ावा दें। ...(व्यवधान) इसलिए अभी हमारे दो काम हैं, एक है ब्रॉड बेसिंग ऑफ स्पोर्ट्स और दूसरा है एक्सीलेंस इन स्पोर्ट्स। ...(व्यवधान) वह जो एक्सीलेंस इन स्पोर्ट्स की बात कर रहे हैं, पिछली बार भी टॉप स्कीम के अंदर, हमने उसके अंदर सफीशिएंट बजट जरूर दिया था, किंतु इस बार हम अभी से खेलों की तैयारी में लगे हैं। ...(व्यवधान) इसलिए वर्ष 2020, 2024, 2028, जो टोकियो ओलम्पिक्स, 2020 में हैं, उनकी प्रिपरेशन हम करेंगे, किंतु यह बात सही है कि सिर्फ 900 करोड़ रुपए का हमारा बजट है। ...(व्यवधान) इस बजट में पूरे देश के अंदर हम इन्फ्रास्ट्रक्चर नहीं खड़ा कर सकते हैं। ...(व्यवधान) इसलिए अभी हम पिन प्वाइंट करके अपने रिसोर्सेज को रीकंसालिडेट करके और टैलेंट को सर्च करके, उसका नर्चर करके, उसकी ट्रेनिंग करके, अच्छे खिलाड़ी हमें मिलें, इसके लिए डिफरेंट कंपीटिशन हों और इसके लिए अभी हमने पीएसयूज की भी मीटिंग बुलाई है, ताकि प्राइवेट सैक्टर से भी हमें ज्यादा से ज्यादा फंड मिले। ...(व्यवधान) हम फाइनेंस मिनिस्टर से भी मिले थे कि हमारे फंड्स को और बढ़ाया जाए। ...(व्यवधान) आप भी हमें सपोर्ट करेंगे, तो मैं समझता हूँ कि सारे सदन को खेलों के ऊपर चिंता करनी चाहिए और उसके अंदर अपना सहयोग करना चाहिए। ...(व्यवधान)

श्री दुष्यंत चौटाला: माननीय मंत्री जी ने पिछले सदन में अनस्टार्ड प्रश्न संख्या 3999 का आंसर दिया था, उसमें साफ तौर पर मंत्रालय ने माना है कि “The Ministry of Youth Affairs and Sports is not implementing any scheme at present which provides for release of grants to schools of State Governments.” ... (*Interruptions*) मैं ऐसे प्रदेश से आता हूँ, जहां हमारी ओलम्पिक की टीम के अंदर भी 21 खिलाड़ी हरियाणा प्रदेश से जाते हैं। ...(व्यवधान) हमारे पास ऐसे-ऐसे खिलाड़ी इतिहास में भी रहे हैं, जिन्होंने हमेशा देश का नाम रोशन करने का काम किया है। ...(व्यवधान) अगर हम सरकारी स्कूलों को जो प्रदेश सरकार फंडेड हैं, उनको आपके मंत्रालय द्वारा कोई ग्रांट नहीं दे पाएंगे, तो हम किस तरह का भविष्य हमारे खिलाड़ियों का देख रहे हैं? ...(व्यवधान)

आपने अभी कहा कि हम पीएसयूज को ला रहे हैं, हम प्राइवेट लोगों को ला रहे हैं, मगर उनके फंड्स द्वारा हम ग्राम पंचायत के जो स्कूल हैं, उनको डेवलप नहीं कर पाएंगे। ... (व्यवधान) आपने पिछले सेशन में अनुराग ठाकुर द्वारा जी दिए गए एक प्रश्न के आंसर में कहा कि 26 में से केवल मात्र 13 प्रदेशों के अंदर केन्द्र सरकार द्वारा ग्राम पंचायत के अंदर पीवाईकेकेए के अंदर आपने पैसा दिया। हरियाणा को मात्र 3.34 करोड़ रुपए दिए गए। मैं आपसे पूछना चाहूंगा कि आने वाले समय में स्पोर्ट्स के लिए जो स्टेट ज्यादा इन्फ्रास्ट्रक्चर डेवलप करना चाहते हैं, क्या आपका मंत्रालय वहां स्कूल लेवल पर भी और ग्रांट देने का काम करेगा?

श्री विजय गोयल : अध्यक्ष महोदया, हम सीधे तो स्कूलों को कोई ग्रांट नहीं देते, पर जो स्कूल, गेम्स फेडरेशन टूर्नामेंट्स करती है, उसके लिए हम ग्रांट्स देते हैं। हम फेडरेशन्स को कम्पीटिशन करने के लिए ग्रांट देते हैं। ... (व्यवधान) लेकिन अगर गवर्नमेंट स्कूल के अंदर किसी को इन्फ्रास्ट्रक्चर के लिए आवश्यकता पड़ती है, तो हम उसके लिए भी मदद करते हैं। ... (व्यवधान) इसके साथ-साथ स्पोर्ट्स मिनिस्ट्री कुछ स्कूलों को ऐडॉप्ट भी करती है जहां स्पोर्ट्स के स्ट्रक्चर्स हैं। ... (व्यवधान)

HON. SPEAKER: Please do not do this.

... (व्यवधान)

माननीय अध्यक्ष : स्पोर्ट्स पर प्रश्न है। I will complete it.

... (व्यवधान)

श्रीमती संतोष अहलावत : अध्यक्ष महोदया, मेरा छोटा सा प्रश्न है। ... (व्यवधान)

माननीय अध्यक्ष : क्या आप खेलती भी हैं?

... (व्यवधान)

श्रीमती संतोष अहलावत : मैं आपका आभार व्यक्त करना चाहती हूं और आपके माध्यम से मंत्री जी से सिर्फ एक प्रश्न पूछना चाहती हूं। ... (व्यवधान) जिस प्रकार भूमि की जोत घट रही है, जिस प्रकार खेल के मैदानों में अतिक्रमण हो रहा है, तो 'खेलो इंडिया' के तहत क्या आपकी ऐसी कोई योजना है जिसके माध्यम से जिला हैडक्वार्टर पर एक सुविधायुक्त स्टेडियम का निर्माण कर दें ताकि गांव के बच्चे भी वहां आ सकें? ... (व्यवधान)

श्री विजय गोयल : महोदया, अभी यह हर जिले में संभव नहीं है कि हम स्टेडियम्स का निर्माण कर दें, किन्तु जहां हम देखेंगे कि वहां आवश्यकता है और वहां के माननीय सदस्य, राज्य सरकार या कोई और

बॉडी हमें ऐप्रोच करती है तो हम जाहिर तौर पर उसकी फिज़िबिलिटी रिपोर्ट देखने के बाद उसे 'खेलो इंडिया' के अंतर्गत सैंक्शन कर सकते हैं।...(व्यवधान)

माननीय अध्यक्ष : श्री अनुराग ठाकुर। क्रिकेट तो बहुत चलता है।

...(व्यवधान)

श्री अनुराग सिंह ठाकुर: महोदया, मैं इसलिए कहना चाहता हूं कि केवल क्रिकेट ही एक ऐसा खेल है जिसने देश या प्रदेश सरकार पर कभी बोझ नहीं डाला। ...(व्यवधान) क्रिकेट एसोसिएशन्स ने सारे स्टेडियम्स अपने आप बनाए हैं और दुनियाभर में कई बार विश्व कप जीता है।...(व्यवधान) मेरे प्रश्न के दो भाग हैं। मैच फिक्सिंग और बैटिंग एक बड़ी समस्या है। ...(व्यवधान) सट्टेबाजी और मैच फिक्सिंग दो अलग-अलग समस्याएं हैं। ...(व्यवधान) मैं माननीय मंत्री जी से आपके माध्यम से पूछना चाहूंगा कि मैच फिक्सिंग को रोकने के लिए क्या यह सरकार कड़ा कानून बनाने के लिए तैयार है? ...(व्यवधान) कोई खिलाड़ी देश को बदनाम करना चाहे या ऐसा होता है कि वह खराब खेलता है जिसके कारण खेल पर प्रभाव पड़ता है।...(व्यवधान) क्या खेल मंत्रालय ऐसा कोई कानून लाने के लिए तैयार है?...(व्यवधान)

दूसरा, सट्टेबाजी जिसके लिए केवल दस दिन की कैद होती है, क्या खेल मंत्रालय सट्टेबाजी को लीगल करने के लिए कोई कदम उठा रहा है?...(व्यवधान) क्या कभी ऐसा होने वाला है जिसके कारण कई देशों में उसके माध्यम से हजारों-करोड़ों रुपये इकट्ठे होते हैं और सरकार के पास आने के बाद उन्हें विकास पर लगाया जाता है? ...(व्यवधान) खेल मंत्रालय मैच फिक्सिंग और बैटिंग, इन दो विषयों पर क्या कदम उठा रहा है, मैं माननीय मंत्री जी से पूछना चाहूंगा?...(व्यवधान)

श्री विजय गोयल : महोदया, अनुराग जी ने कहा कि क्रिकेट हमसे कभी मदद नहीं मांगता। ...(व्यवधान) मैं उन्हें कहना चाहूंगा कि आपके पास बहुत फंड भी है तो अगर आप पूरे देश में बड़े-बड़े स्टेडियम्स की जगह छोटे-छोटे स्टेडियम्स क्रिकेट के लिए बनाएं तो उससे खेलों को बहुत फायदा होगा और हम भी उन्हें किसी और चीज के लिए यूज़ कर पाएंगे।...(व्यवधान)

दूसरा, जहां तक मैच फिक्सिंग या बैटिंग की बात है, यह केवल खेलों में ही नहीं है बल्कि बहुत सारे अन्य क्षेत्रों में भी है। ...(व्यवधान) हम इस पर विचार करेंगे, किन्तु इस बारे में देखना चाहिए कि हर प्रकार की बैटिंग, गैम्बलिंग पर जब सरकार रोक लगाएगी तो मैं समझता हूं कि उसमें खेल भी आ जाएंगे।...(व्यवधान)

श्री वीरेन्द्र सिंह : अध्यक्ष महोदया, मैं कुश्ती का खिलाड़ी रहा हूं और किसान भी हूं।...(व्यवधान) मंत्री जी जो बात कह रहे हैं, मैं उसे विस्तार से सुन रहा था।...(व्यवधान) मुझे आज भी भरोसा है कि दुनिया का

कोई सांसद मुझसे कुश्ती में नहीं जीत सकता।... (व्यवधान) अगर आप इजाजत दे दें, जो लोग हफ्ते से संसद नहीं चलने दे रहे हैं, मैं उन्हें कुश्ती लड़ना सिखा देता।... (व्यवधान)

मैं दूसरी बात कह रहा हूँ कि ग्रामीण खेलों की मान्यता ओलम्पिक में है जिससे स्वर्ण पदक, रजत पदक और कांस्य पदक मिलते हैं।... (व्यवधान) उसकी बड़ी चर्चा होती है, यह छोटा विषय नहीं है। गांव में रहने वाले कुछ विशेष तरह की जातियां हैं जिनका यह खेल पुश्तैनी होता है, जैसे मछुआरा तैराकी जानता है ... (व्यवधान) आदिवासी तीरंदाजी जानता है, किसान घुड़सवारी जानता है, कुश्ती भी गांव में रहने वाली कुछ विशेष जातियां जानते हैं। ... (व्यवधान) गांव के स्कूलों में पढ़ने वाले बच्चों का इसमें चयन किया जा सकता है और उनको प्रशिक्षण दिया जा सकता है।

मैं मंत्री जी से कहना चाहता हूँ कि इसके लिए आप एक योजना बनाएं। क्या पूरी दुनिया का एक अंतर-संसदीय कुश्ती का आयोजन करा दीजिए ताकि इन लोगों को भी पता चल जाए क्यों हल्ला करते हैं। ... (व्यवधान)

श्री विजय गोयल : अध्यक्ष महोदया, यह कुश्ती अलग तरह की है। मैं खेलों की कुश्ती की बात कर रहा हूँ। खेल मंत्रालय इंडीजिनस खेलों को बढ़ावा देने के लिए सबसे ज्यादा प्रयत्न कर रहे हैं। ... (व्यवधान) अभी कबड्डी का लीग हुआ तो कबड्डी बहुत प्रसिद्ध हो गई है। हमारे यहां टैलेंट को स्काउट करने के लिए स्कीम्स हैं, उसमें आर्मी बॉयज स्पोर्ट्स कंपनी स्कीम है। हम गांवों में जाकर टैलेंट को अलग-अलग खेलों के लिए सर्च करते हैं और फिर उनको ट्रेनिंग देते हैं इसके लिए एक पोर्टल भी शुरू करने जा रहे हैं, वह ऑन प्रोसेस है जिसका नाम होगा, स्पोर्ट्स टैलेंट्स सर्च पोर्टल ... (व्यवधान) जिसमें कोई भी हिन्दुस्तान का खिलाड़ी जो आठ साल का हो, अगर वह अपना बॉयोडाटा या वीडियो अपलोड कर देगा तो हम उसकी प्रतिभा जांच करके अपने साई सेंटर के अंदर ट्रेनिंग देंगे या स्कॉलरशिप देंगे। टैलेंट सर्च डिस्ट्रीक्ट स्टेट कम्पीटिशन के जरिए करते हैं, ... (व्यवधान) दूसरे, कुछ खेल ऐसे हैं। कुछ क्षेत्र जो विशेष क्षेत्रों में खेले जाते हैं उनको भी हम प्रोत्साहित कर रहे हैं, मल्लखम्भ, कबड्डी, खो-खो जैसे खेलों के अलावा भी छोटे खेलों को भी हम प्रोत्साहन कर रहे हैं। ... (व्यवधान)

श्री चन्द्रकांत खैरे: माननीय अध्यक्ष महोदया, मेरे राज्य में साई का सेंटर 108 एकड़ में है उसका इन्फ्रोचमेंट भी हो रहा था जिसे हमने रुकवाया है। साई में हम लोगों ने बहुत प्रगति की है। ... (व्यवधान) पटियाला के बाद ही औरंगाबाद साई का केन्द्र दूसरे नंबर पर है। क्या आप उस केन्द्र को उप-केन्द्र बनाएंगे क्योंकि 108 एकड़ जमीन कहीं मिलने वाली नहीं है, सारे गेम्स वहां होते हैं, आगे हम लोग वहां क्रिकेट भी शामिल करने वाले हैं, क्या उसे आप मान्यता देंगे? ... (व्यवधान)

श्री विजय गोयल : अध्यक्ष महोदया, यह राज्य सरकार का सेंटर है या हमारा सेंटर है? हमारे लिए किसी भी सेंटर को मान्यता देना या बड़ा केन्द्र बनाना बड़ी बात नहीं है, बल्कि उसके मेन्टेनेंस के लिए जो खर्चा होता है वह भारी काम होता है। ...(व्यवधान) हमारे जितने भी सेंटर्स हैं अगर वह बड़े हैं उसका प्रयोग हम इस तरह से करेंगे ताकि उसका पूरा लाभ हो और उसमें हमको कोई प्राइवेट पार्टनर्स भी मिलते हैं तो उसको भी इन्करेज करेंगे। ...(व्यवधान) आप हमें स्कीम भेजिए हम उसकी फिजिबिलिटी रिपोर्ट देखेंगे। हमारा एक बहुत अच्छा केन्द्र औरंगाबाद में है शायद आप उसी की बात कर रहे हैं। 108 एकड़ में और क्या-क्या किया जा सकता है उसे हम देखेंगे। ...(व्यवधान)

माननीय अध्यक्ष : प्रश्न 222. श्री सुमन बलका: - उपस्थित नहीं।

Now, the hon. Minister

(Q. 222)

श्री सुधीर गुप्ता: माननीय अध्यक्ष जी, मैं आपके माध्यम से माननीय मंत्री जी को धन्यवाद देना चाहता हूँ कि पंचायती राज व्यवस्था में जीवनस्तर सुधारने के लिए दो लाख करोड़ रुपए की निधि पांच वर्षों के लिए निर्धारित की है। पंचायत स्तर पर भारत सरकार जो कार्य कर रही है, उसके लिए 'दिशा' समिति बनाई है। ... (व्यवधान) इस समिति को गुणवत्ता की देखरेख और कार्यों के निर्धारण के लिए अधिकार दिए गए हैं।

मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहता हूँ कि क्या इसके लिए नीचे के स्तर पर कार्य लागू किए जा सकते हैं? ... (व्यवधान)

श्री परषोत्तम रूपाला : माननीय अध्यक्ष जी, माननीय सदस्य ने दिशा के निर्देश के बारे में पूछा है। यह ग्रामीण मंत्रालय से जुड़ी हुई बात है। पंचायतों में बुनियादी सुविधाएं प्राप्त करने हेतु जो सवाल पूछे गए हैं, यदि उनके संबंध में कोई जानकारी चाहिए तो मैं अवश्य देना चाहूंगा। ... (व्यवधान) 'दिशा' समिति बनाई गई है जो सांसद के नेतृत्व में काम कर रही है, उसे गुणवत्ता के संबंध में जांच करने और उस पर कार्यवाई करवाने का भी अधिकार है। ... (व्यवधान)

DR. BOORA NARSAIAH GOUD : Madam Speaker, thank you for giving me this opportunity. A question was asked by my colleague about internet connectivity and satellite connectivity ... (*Interruptions*) As you would know, Gandhiji said that *Gram Swaraj* is real *Swaraj*. Today for e-governance, e-wallet or e-transparency, the basic requirement is internet connectivity which may be provided through either satellite or fibre cable... (*Interruptions*) For reasons of demonetization, there is acute urgency for internet connectivity in the rural areas... (*Interruptions*) Is the Government proposing to take this up on a mission mode so that each of the Gram Panchayats is given internet connectivity either through satellite or fibre cable... (*Interruptions*)

श्री परषोत्तम रूपाला : माननीय अध्यक्ष जी, मैं आपके माध्यम से माननीय सदस्य और पूरे सदन को बताना चाहता हूँ कि हम ग्राम पंचायत लैवल पर उपग्रह संचार और नैट के उपयोग से गांव में जानकारी लेने, पंचायत के कार्य को पारदर्शी बनाने और कॉम्युनिकेशन के लिए इंटरनेट से जोड़ना चाहते हैं। अभी इंटरनेट की सुविधा हर गांव में मुहैया नहीं की गई है। ... (व्यवधान) ढाई लाख पंचायतें हैं, हमारी सरकार ने भारत नैट के कार्यक्रम से सभी गांव पंचायतों को नैट से जोड़ने का बहुत बड़ा उपक्रम लिया है। अभी तक एक लाख से ज्यादा पंचायतों में यह लागू हो गया है। ... (व्यवधान) हम वर्ष 2017 तक बहुत आगे बढ़ सकेंगे।

जब नैट से गांव जुड़ जाएंगे, ब्रॉडबैंड से गांव जुड़ जाएंगे, उसके बाद सारे काम बहुत अच्छी तरह से हो पाएंगे। ... (व्यवधान)

मुझे यह बताते हुए गर्व हो रहा है कि गुजरात ऐसा राज्य है, जहां हर गांव में यह सुविधा उपलब्ध करा दी गई है। गुजरात सरकार ने अपने पैसे से यह काम किया है। ... (व्यवधान)

SHRI NAGENDRA KUMAR PRADHAN: Madam Speaker, my question is very specific. The 14th Finance Commission has allocated a sum of Rs. 2 lakh. There are some thousand Panchayats in this country ... (*Interruptions*) Even I have adopted one Gram Panchayat, namely, the Sarna Gram Panchayat in my parliamentary constituency ... (*Interruptions*) The place is situated inside a dense forest. There is no road connectivity... (*Interruptions*) The hon. Minister has mentioned about improvement of roads. But in this Gram Panchayat there is no road connectivity ... (*Interruptions*) So, I would like to know from the hon. Minister, through you, what action does the Government proposes to construct roads in that area. Here, the hon. Minister has mentioned only about improvement of roads... (*Interruptions*)

श्री परषोत्तम रूपाला : माननीय अध्यक्ष महोदया, मूल प्रश्न के जवाब में इम्प्रूवमेंट ऑफ दी रोड के बारे में बताया गया है कि 14वें फाइनेंस कमीशन के अंतर्गत जो राशि ग्राम पंचायतों को मुहैया करायी जाती है, उस राशि का उपयोग ग्राम पंचायतें किस-किस हेतु कर सकती हैं। ... (व्यवधान) उसमें पानी, बिजली, गांव के रास्ते और इंटरनल रोड ऑफ दी विलेज को इम्प्रूव करने के लिए इस राशि का उपयोग हो सकता है। ... (व्यवधान) दी कनेक्टिविटी ऑफ दी रोड, मार्ग एंड मकान विभाग और रोड एंड बिल्डिंग विभाग के अंतर्गत होता है। ... (व्यवधान) 14वें फाइनेंस कमीशन के आधार पर जो राशि दी जाती है, उससे नये रोड न बनाकर गांव के रास्तों को इम्प्रूव करना और गांव के आंतरिक रास्तों को सुविधा देने की बात है। ... (व्यवधान)

SHRIMATI KOTHAPALLI GEETHA: Madam, this is a very important issue of rural development. Rural India is facing a serious problem of road connectivity including my constituency as well as many other rural areas.... (*Interruptions*) We can see the pictures in the national media of people carrying the children in their hands to go into the villages to avail medical facilities. ... (*Interruptions*)

I would like to know in this regard from the hon. Minister. The Government has approved a beautiful scheme called PMJSY wherein road connectivity is provided to all the villages which are having a habitation of 250 people. ... (*Interruptions*) But PMJSY works that are sanctioned in 2013 have not been implemented till date due to different reasons. ... (*Interruptions*) These roads are yet to be completed. Is the Government proposing a policy to complete the roads which are pending for years together by sanctioning new rates and taking it forward to provide road connectivity to rural India? ... (*Interruptions*)

श्री परषोत्तम रूपाला : माननीय अध्यक्ष महोदया, मैं माननीय सांसद की इस चिंता से सहमत हूँ कि रोड कनेक्टिविटी उनके इलाके में नहीं है। ... (व्यवधान) जो रोड सैंक्शन के काम हुए हैं, उसमें भी उन्हें कुछ कहना है। ... (व्यवधान) लेकिन प्रधान मंत्री ग्राम सड़क योजना हमारे मंत्रालय से जुड़ी हुई नहीं है। ... (व्यवधान) यह दूसरे मंत्रालय का इश्यू है। ... (व्यवधान) अगर आप इसकी जानकारी चाहती हैं, तो उस मंत्रालय से अलग से प्रश्न कर सकती हैं। ... (व्यवधान) अगर आप पंचायत विभाग और पंचायतों के काम के बारे में कुछ जानकारी चाहती हैं, तो मैं उसे दे सकता हूँ। ... (व्यवधान)

HON. SPEAKER: The House stands adjourned to meet again at 12 noon.

11.43 hours

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hours

The Lok Sabha re-assembled at Twelve of the Clock.

(Hon. Speaker in the Chair)

HON. SPEAKER: Hon. Members, I have received notices of Adjournment Motion from Sarvashri Jai Prakash Narayan Yadav, Mallikarjun Kharge, Jyotiraditya M. Scindia, K.C. Venugopal, Sudip Bandyopadhyay, Jitendra Chaudhary, Rajesh Ranjan, Shrimati P.K. Sreemathi Teacher, Dr. A. Sampath, Prof. Saugata Roy, Shri M.B. Rajesh, Dr. P. Venugopal, Sarvashri N.K. Premachandran, Md. Salim, P. Karunakaran, Md. Badaruddoza Khan, P.K. Biju, Kodikunnil Suresh and Jose K. Mani on different issues.

The matters though important do not warrant interruption of business of the day. The matters can be raised through other opportunities. I have, therefore disallowed all the notices of Adjournment Motion.

... (Interruptions)

12.01 hours**PAPERS LAID ON THE TABLE**

HON. SPEAKER: Now, the House will take up Papers to be Laid on the Table.

... (*Interruptions*)

THE MINISTER OF TEXTILES (SHRIMATI SMRITI ZUBIN IRANI): I beg to lay on the Table a copy of Notification No. S.O.3016(E) (Hindi and English versions) published in Gazette of India dated 21st September, 2016, regarding reconstitution of official members in the National Jute Board for a period of two years with effect from 29th September, 2016 issued under sub-section (1) of Section 3 of the National Jute Board Act, 2008. ... (*Interruptions*)

[Placed in Library, See No. LT 5560/16/16]

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI VIJAY GOEL): I beg to lay on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2015-2016, along with Audited Accounts.

(2) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2015-2016. ... (*Interruptions*)

[Placed in Library, See No. LT 5561/16/16]

THE MINISTER OF STATE OF THE MINISTRY OF POWER, MINISTER OF STATE OF THE MINISTRY OF COAL, MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY AND MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI PIYUSH GOYAL): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(1) (i) Review by the Government of the working of the National Aluminium Company Limited, Bhubaneswar, for the year 2015- 2016.

(ii) Annual Report of the National Aluminium Company Limited, Bhubaneswar, for the year 2015-2016, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5562/16/16]

(2) (i) Review by the Government of the working of the Hindustan Copper Limited, Kolkata, for the year 2015-2016.

(ii) Annual Report of the Hindustan Copper Limited, Kolkata, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon. ... (*Interruptions*)

[Placed in Library, See No. LT 5563/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): I beg to lay on the Table:-

(1) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kandla Port Trust, Kandla, for the year 2015-2016.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kandla Port Trust, Kandla, for the year 2015-2016.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the Kandla Port Trust, Kandla, for the year 2015-2016, together with Audit Report thereon.

(iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Kandla Port Trust, Kandla, for the year 2015-2016.

[Placed in Library, See No. LT 5564/16/16]

(2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Trust, New Mangalore, for the year 2015-2016.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Mangalore Port Trust, New Mangalore, for the year 2015-2016.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the New Mangalore Port Trust, New Mangalore, for the year 2015-2016, together with Audit Report thereon.

(iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the New Mangalore Port Trust, New Mangalore, for the year 2015-2016.

[Placed in Library, See No. LT 5565/16/16]

(3) (i) A copy of the Annual Administration Report (Hindi and English versions) of the V.O. Chidambaranar Port Trust, Tuticorin, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V.O. Chidambaranar Port Trust, Tuticorin, for the year 2015-2016.

[Placed in Library, See No. LT 5566/16/16]

(4) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust, Goa, for the year 2015-2016.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mormugao Port Trust, Goa, for the year 2015-2016.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the Mormugao Port Trust, Goa, for the year 2015-2016, together with Audit Report thereon.

(iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Mormugao Port Trust, Goa, for the year 2015-2016.

[Placed in Library, See No. LT 5567/16/16]

(5) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2015-2016.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paradip Port Trust, Paradip, for the year 2015-2016.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2015-2016, together with Audit Report thereon.

(iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Paradip Port Trust, Paradip, for the year 2015-2016.

[Placed in Library, See No. LT 5568/16/16]

(6) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2015-2016.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust, Mumbai, for the year 2015-2016.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2015-2016, together with Audit Report thereon.

(iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Mumbai Port Trust, Mumbai, for the year 2015-2016.

[Placed in Library, See No. LT 5569/16/16]

(7) A copy of the Memorandum of Understanding (Hindi and English versions) between the Dredging Corporation of India Limited and the Ministry of Shipping for the year 2016-2017.

[Placed in Library, See No. LT 5570/16/16]

(8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Cochin Shipyard Limited, Kochi, for the year 2015-2016.

(ii) Annual Report of the Cochin Shipyard Limited, Kochi, for the ear 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5571/16/16]

(9) A copy of the National Highways Authority of India (Recruitment, Seniority and Promotion) Third Amendment Regulations, 2016 (Hindi and English versions) published in Notification No. 11012/248/2015-Admn. in Gazette of India dated 17th October, 2015 under Section 37 of the National Highways Authority of India Act, 1988.

[Placed in Library, See No. LT 5572/16/16]

(10) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 50 of the Control of National Highways (Land and Traffic) Act, 2002:-

(i) S.O.3165(E) published in Gazette of India dated 7th October, 2016, appointing Shri Umesh Kumar Sharma, formerly Additional District Judge, Kota, Rajasthan, as Presiding Officer of the National Highway Tribunal at Mumbai w.e.f. the forenoon of 6.9.2016, till he attains the age of 62 years or until further orders, whichever is arlier.

(ii) S.O.3166(E) published in Gazette of India dated 7th October, 2016, appointing Shri Umesh Kumar Sharma, Presiding Officer of the National Highway Tribunal at Mumbai to discharge also the functions of the Presiding Officer of the National Highway Tribunal at Chandigarh, Kolkata, Jabalpur, Bangalore, Chennai and Guwahati, w.e.f. the forenoon of 6.9.2016, till further orders.

(iii) S.O.3333(E) published in Gazette of India dated 27th October, 2016, superceding Notification No. S.O.1912(E) dated 30th May, 2016.

[Placed in Library, See No. LT 5573/16/16]

(11) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust (Pension Fund Trust), Mumbai, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust (Pension Fund Trust), Mumbai, for the year 2015-2016. ... (*Interruptions*)

[Placed in Library, See No. LT 5574/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (DR. SANJEEV BALYAN): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the WAPCOS Limited and the Ministry of Water Resources for the year 2016-2017.

[Placed in Library, See No. LT 5575/16/16]

(ii) Memorandum of Understanding between the National Projects Construction Corporation Limited and the Ministry of Water Resources for the year 2016-2017.

[Placed in Library, See No. LT 5576/16/16]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(i) Statement regarding Review by the Government of the working of the WAPCOS Limited, New Delhi, for the year 2015-2016.

(ii) Annual Report of the WAPCOS Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5577/16/16]

(3) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the U.P. Projects Corporation Limited, Lucknow, for the year 2012-2013.

(ii) Annual Report of the U.P. Projects Corporation Limited, Lucknow, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. ... (*Interruptions*)

[Placed in Library, See No. LT 5578/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): I beg to lay on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the Airports Authority of India, New Delhi, for the year 2015-2016, along with Audited Accounts.

(2) Statement regarding Review (Hindi and English versions) by the Government of the working of the Airports Authority of India, New Delhi, for the year 2015-2016. ... (*Interruptions*)

[Placed in Library, See No. LT 5579/16/16]

THE MINISTER OF TEXTILES (SHRIMATI SMRITI ZUBIN IRANI): On behalf of Shri Ajay Tamta, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, Mumbai, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Silk Export Promotion Council, Mumbai, for the year 2015-2016.

[Placed in Library, See No. LT 5580/16/16]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2015-2016, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2015-2016.

[Placed in Library, See No. LT 5581/16/16]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Man-Made Textiles Research Association, Surat, for the year 2015-2016, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Man-Made Textiles Research Association, Surat, for the year 2015-2016. ... (*Interruptions*)

[Placed in Library, See No. LT 5582/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA): On behalf of Shri Arun Jaitley, I beg to lay on the Table:-

- (1) A copy of Notification No. 36/2016-Central Excise (Hindi and English versions) published in Gazette of India dated 1st December, 2016, together with an explanatory memorandum seeking to amend the Notification No. 12/2012-Central Excise dated 17th March, 2012 so as to make the NIL excise duty on branded gold coins of purity 99.5 per cent and above [falling under Chapter 71 of the First Schedule to the Central Excise Tariff Act, 1985] subject to the condition that no credit of input goods or input services or capital goods, has been availed under sub-section (2) of Section 38 of the Central Excise Act, 1944.

- (2) A copy of Notification No. 59/2016-Customs (Hindi and English versions) published in Gazette of India dated 1st December, 2016, together with an explanatory memorandum seeking to amend the Notification No. 12/2012-Customs dated 17th March, 2012 so as to withdraw CVD exemption on Gold coins (branded or unbranded) having gold content not below 99.5 per cent and gold findings, both falling under Chapter 71 of the First Schedule to the Customs Tariff Act, 1975 under sub-section (7) of Section 9A of the said Act. ... (*Interruptions*)

[Placed in Library, See No. LT 5583/16/16]

12.05 hours**COMMITTEE ON SUBORDINATE LEGISLATION**
16th and 17th Reports

श्री दिलीपकुमार मनसुखलाल गांधी (अहमदनगर) : माननीय अध्यक्ष जी, अधीनस्थ विधान संबंधी समिति में निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ:-

- (1) आयुष (आयुर्वेद, योग और प्राकृतिक चिकित्सा, यूनानी, सिद्ध और होम्योपैथी) मंत्रालय से संबंधित संसद के विभिन्न अधिनियमों के अंतर्गत बनाए गए नियमों/विनियमों के बारे में अधीनस्थ विधान संबंधी समिति का 16वां प्रतिवेदन।
- (2) छठे प्रतिवेदन (2015-2016) में अंतर्विष्ट सिफारिशों/टिप्पणियों पर समिति द्वारा की-गई-कार्यवाही संबंधी 17वां प्रतिवेदन।

12.05 ½ hours**STANDING COMMITTEE ON AGRICULTURE**
18th, 27th and 30th Reports

श्री वीरेन्द्र सिंह (भदोही) : माननीय अध्यक्ष जी, मैं निम्नलिखित प्रतिवेदनों पर सरकार द्वारा आगे की-गई-कार्यवाही को दर्शाने वाले विवरण (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ:-

- (1) खाद्य प्रसंस्करण उद्योग मंत्रालय की 'अनुदानों की मांगों (2015-2016)' के बारे में 8वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 18वां प्रतिवेदन।
- (2) खाद्य प्रसंस्करण उद्योग मंत्रालय के 'मेगा फूड पार्क्स' विषय पर 16वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 27वां प्रतिवेदन।
- (3) कृषि और किसान कल्याण मंत्रालय (कृषि अनुसंधान और शिक्षा विभाग) की अनुदानों की मांगों (2016-2017) के बारे में 26वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 30वां प्रतिवेदन।

12.06 hours

**STANDING COMMITTEE ON SCIENCE AND
TECHNOLOGY ENVIORNMENT AND FOREST**
286th to 291st Reports

श्री विक्रम उसेंडी (कांकर): माननीय अध्यक्ष जी, मैं विज्ञान और प्रौद्योगिकी, पर्यावरण और वन संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ:-

- (1) जैव-प्रौद्योगिकी विभाग की अनुदानों की मांगों (2016-2017) के बारे में समिति के 278वें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर जैव-प्रौद्योगिकी विभाग द्वारा की-गई-कार्यवाही के बारे में 286वां प्रतिवेदन।
- (2) अंतरिक्ष विभाग की अनुदानों की मांगों (2016-2017) के बारे में समिति के 279वें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर अंतरिक्ष विभाग द्वारा की-गई-कार्यवाही के बारे में 287वां प्रतिवेदन।
- (3) वैज्ञानिक और प्रौद्योगिकी अनुसंधान विभाग की अनुदानों की मांगों (2016-2017) के बारे में समिति के 280वें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर वैज्ञानिक और प्रौद्योगिकी अनुसंधान विभाग द्वारा की-गई-कार्यवाही के बारे में 288वां प्रतिवेदन।
- (4) विज्ञान और प्रौद्योगिकी विभाग की अनुदानों की मांगों (2016-2017) के बारे में समिति के 281वें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर विज्ञान और प्रौद्योगिकी विभाग द्वारा की-गई-कार्यवाही के बारे में 289वां प्रतिवेदन।
- (5) परमाणु ऊर्जा विभाग की अनुदानों की मांगों (2016-2017) के बारे में समिति के 282वें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर परमाणु ऊर्जा विभाग द्वारा की-गई-कार्यवाही के बारे में 290वां प्रतिवेदन।
- (6) पृथ्वी विज्ञान मंत्रालय की अनुदानों की मांगों (2016-2017) के बारे में समिति के 284वें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर पृथ्वी विज्ञान मंत्रालय द्वारा की-गई-कार्यवाही के बारे में 291वां प्रतिवेदन।

12.06 ½ hours**STATEMENT CORRECTING REPLY TO STARRED
QUESTION NO.161, DATED 28 NOVEMBER, 2016
REGARDING INDUSTRIAL DEVELOPMENT***

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): Madam, I beg to make a Statement correcting the reply to Standard Question No.161 given on 28 November, 2016 asked by Shri Om Prakash Yadav and Col. Sonaram Choudhary, MPs regarding 'Industrial Development'.

Madam, do you want me to read the Statement?

HON. SPEAKER: No. You can lay it on the Table of the House.

SHRIMATI NIRMALA SITHARAMAN: Madam, I beg to lay the Statement on the Table of the House.

Part (d) of the Statement laid on the Table of the House contained factual mistake in the period relating to GDP Growth rate relating to the Year 2016-17, which needs to be corrected.

(d) Government has been taking steps to boost industrial production and growth. These, inter-alia, include 'Make in India' initiative under which thrust sectors have been identified to provide a push to manufacturing in India, StartUp India' initiative and 'Ease of Doing Business'. Liberalization of FDI Policy and development of Industrial Corridors to provide quality infrastructure for development of Industrial Townships are other important measures. Development of Delhi-Mumbai Industrial Corridor (DMIC), Vishakhapatnam-Chennai Industrial Corridor (VCIC), Chennai-Bengaluru Industrial Corridor is at various stages of planning and implementation. Amritsar-Kolkata Industrial Corridor and

*Laid on the Table and also placed in Library, See No. LT 5584/16/16.

Bengaluru-Mumbai Economic Corridor are at early stages of planning. Despite subdued growth in the world economy, India has maintained a GDP growth rate of 7.2% in 2014-15m 7.6% in 2015-16 and 7.1% during April to June of 2016-17.

HON. SPEAKER: Now, 'Zero Hour'.

12.07 hours

SUBMISSIONS BY MEMBERS ...Contd.

(ii) Re: Impact of demonetization of 500 and 1000 currency notes

... (व्यवधान)

माननीय अध्यक्ष : ज्योतिरादित्य जी, बैठिए।

श्री मल्लिकार्जुन खड़गे (गुलबर्गा) : माननीय अध्यक्ष जी, हमारी कोशिश यह रही है कि सदन में नियम 56 के तहत डिसकशन करने के लिए हम बार-बार कोशिश कर रहे हैं। आपको भी इस पर सहमति देनी चाहिए, क्योंकि यह बहुत बड़ा मुद्दा है, बहुत बड़ा ... * है, बहुत बड़ा स्कैम है।... (व्यवधान)

HON. SPEAKER: ... * is the wrong word.

... (Interruptions) *

HON. SPEAKER: The word ... *

... (Interruptions)

श्री मल्लिकार्जुन खड़गे: इसीलिए हम जनता को बताना चाहते हैं। जो जनता की मुश्किलें हैं, आज लोगों को सैलरी नहीं मिल रही है, लोग लाइन में खड़े हुए हैं, वहीं पर मर रहे हैं। ... (व्यवधान) हम उनकी आवाज इस सदन में उठाना चाहते हैं और उनकी मुश्किलों को आपके समक्ष रखना चाहते हैं। सरकार इस बात से भागना चाहती है। हम लोगों की मुश्किलातों को सदन के सामने रखना चाहते हैं।... (व्यवधान)

HON. SPEAKER: I am ready for a discussion.

... (Interruptions)

श्री मल्लिकार्जुन खड़गे: लेकिन सरकार इससे भागना चाहती है। आज आम जनता, आम आदमी, खासकर संगठित लेबरर्स, सरकारी कर्मचारी और सारे कांट्रैक्ट वर्कर्स, सारी लेबर क्लॉस, सभी को बहुत मुश्किलें हो रही हैं। उनको उनकी तनखाह भी नहीं मिल रही है और जिन लोगों का अपनी मेहनत का पैसा, जो आज बैंक में है, उन लोगों को अपना पैसा निकालने में बहुत मुश्किलें हो रही हैं।... (व्यवधान)

HON. SPEAKER: I have disallowed it.

... (Interruptions)

* Not recorded.

HON. SPEAKER: I have disallowed your notice. Why do you want to raise it again and again?

... (Interruptions)

HON. SPEAKER: I am ready for discussion.. Just now, you start the discussion.

श्री मल्लिकार्जुन खड़गे: उनका कत्ल किशतों में हो रहा है, आज हो रहा है, कल हो रहा है, रोज हो रहा है।... (व्यवधान) हरेक दिन एक-एक नया फरमान जारी हो रहा है। पूरा देश हैरान है। जनता परेशान है और ये मस्त हैं। इसीलिए मैं चाहता हूँ कि आप इस मुद्दे को डिसकशन के लिए एलाऊ कीजिए। हम आपके सामने सारी बातें रखेंगे और हम आपको कह रहे हैं कि आप किसी भी रूल में इसे लीजिए, लेकिन इस पर डिबेट हो और उसके ऊपर वोटिंग हो। हम यह चाहते हैं।... (व्यवधान)

माननीय अध्यक्ष : जयप्रकाश जी, बोलिए, लेकिन मुझे यह बात समझ में नहीं आ रही है कि जब सब डिसकशन के लिए रेडी हैं, फिर भी रोज वही-वही बात हो रही है। रूल्स में आप लोग उलझते हैं।

श्री जय प्रकाश नारायण यादव (बाँका) : माननीय अध्यक्ष जी, आज भी इस मुद्दे पर चर्चा हो रही है। हमेशा विपक्ष की यही मांग है कि नियम 56 के अधीन तुरंत इस पर बहस शुरू होनी चाहिए। मत विभाजन होना चाहिए।... (व्यवधान) हम मत विभाजन से नहीं भाग रहे हैं। नोटबंदी से गरीबों की मौत हो रही है। गरीबों की तबाही और बर्बादी हो रही है। गरीबों के अच्छे दिन नहीं आए हैं। आज वेतन के पैसे के लिए लाले पड़ रहे हैं। गरीबों की श्वासबंदी हो रही है। 80 से ज्यादा लोगों की मौतें हो गई हैं।... (व्यवधान) जैसे लगता है कि सावन के अंधे को हरा ही हरा सूझता है।... (व्यवधान) आपका विनाश होने वाला है। ... (व्यवधान) आपका सत्यानाश होने वाला है।... (व्यवधान)

DR. P. VENUGOPAL (TIRUVALLUR): Madam Speaker, no move of any Government, however purposeful it may be, should cause any inconvenience to people. Only in wars and disasters human sufferings are unavoidable. Such mishaps are unexpected. But the determined action of the Union Government taken in the name of war against black money has caused human suffering. After the announcement of demonetization, on behalf of our party, I have given notice for Adjournment Motion. So, we want to discuss this issue in this august House. Under what rule it should be taken up is left to the decision of the Chair.

HON. SPEAKER: I have disallowed all the notices.

... (Interruptions)

माननीय अध्यक्ष : सब रूल्स किनारे रख कर, मैं चर्चा के लिए तैयार हूँ।

...(व्यवधान)

माननीय अध्यक्ष : आप सभी मिल कर क्यों नहीं मान रहे हैं?

...(व्यवधान)

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Madam Speaker, black money holders are very happy. They are untouched. A ratio has been fixed up saying, 'you deposit your black money, 50 per cent is yours and 50 per cent is with us. This is what is going on. We are actually interested to see that black money holders are properly punished and firm action is taken against black money holders. But what is happening is, the common people are suffering very much and so relief has to be given to them. I told the other day also that apart from Rule 56 and Rule 193, if you have any rule under your power, you try to convince the Government to agree to that. We simply want a discussion with voting. Apart from Rule 56 and Rule 193, there is a third option and fourth option also. From anywhere we can start the discussion. Time is passing. Let us start from somewhere so that this burning issue can be debated on top priority. ...
(Interruptions)

Madam, in addition to that, there is another issue. Shri Rahul Gandhi's mobile was hacked. That is also to be taken up with priority. If the telephones of leaders are hacked and they are used in such a wrong manner, the Government should rise to the occasion and should take care of the situation.

SHRI P. KARUNAKARAN (KASARGOD): Madam Speaker, all the Opposition political parties have been demanding a discussion on this issue under Rule 56. But at the same time, the Government is insisting on a discussion under Rule 193. The Chair has the power to take a decision and there is a *via media*. The Chair can take it up under any other section because 16 days have passed now. So, we demand that there should be a discussion. We are not in favour of black money.

We should take strong action against people having black money. Therefore, we request you that discussion should be started. ... (*Interruptions*)

HON. SPEAKER: The Government is ready. Everybody is ready. I am ready.

... (*Interruptions*)

माननीय अध्यक्ष : सब रूल्स को अलग रख कर, कल मैंने एक प्रस्ताव दिया था।

... (व्यवधान)

माननीय अध्यक्ष : कल खड़गे जी ने कहा था।

... (व्यवधान)

12.14 hours

(At this stage, Shri Kodikunnil Suresh and some other hon. Members came and stood on the floor near the Table.)

... (*Interruptions*)

माननीय अध्यक्ष : मैं सभी रूल विद्वा कर सकती हूँ। मैंने अपनी पावर में कहा था कि there will be no rule and you start the discussion. Why are you not starting it?

... (व्यवधान)

SHRI A.P. JITHENDER REDDY (MAHABUBNAGAR): Madam Speaker, on the first day when all the party leaders met, they have said in one voice that the intention of the Prime Minister to curb black money is welcome. Today also every person is welcoming it in the country; only the execution part has created some hassles to the people. What I would like to submit is, if the Ruling Party and the Opposition Party are not coming to an agreement, you should at least call some other party leaders like Shri Bhartruhari Mahtab and all, make them understand and bring out a rule which is not 56, which is not 184 and which is not 193 and without any rule you can please start the discussion because many of the other parties want to give some suggestions on how to execute it so that the people in the country should not suffer. We want that a proper transformation should take place. In our State, we have already accepted this. Our Chief Minister has already

started making Telangana State as a cashless State. So, in this way, every State should come forward and try to do it... (*Interruptions*)

HON. SPEAKER: Bhartruhari Mahtabji, do you want to say something?

... (*Interruptions*)

SHRI BHARTRUHARI MAHTAB (CUTTACK): Yes Madam... (*Interruptions*)

Madam Speaker, Parliament functions on conventions, rules and regulations; Parliament does not function on whims and caprices... (*Interruptions*)

Madam, Parliament functions on conventions, rules and regulations; and that is how, our Parliamentary System has evolved itself... (*Interruptions*)

Madam, you had said yesterday that ‘शून्य से ब्रह्मांड तक हम जा सकते हैं।’ That gives a very wide scope to every Member present in this House to deliberate on this issue... (*Interruptions*) The whole country is under convulsion. That is why the Members are agitated to ventilate their views, to ventilate the anxiety of the people and also to put-forth their viewpoints on the problems, which the people are facing everyday... (*Interruptions*)

That is the reason, Madam, I would request the Government to take the initiative and talk to the respective political parties so that we can come to a conclusion and start discussion on this very subject, which is agitating all of us... (*Interruptions*)

The Government has come out with a very good proposal with demonetization. Irrespective of any party affiliations, many leaders have supported it. A Chief Minister's Committee has already been formed to go into the difficulties that the people are facing... (*Interruptions*) So, in this respect, I would again make a request. Today is the 22nd day of declaration of demonetization and three weeks have already passed. That is the reason, I would request you, Madam, to make your work more convenient. Let the Government come up with requests to the respective leaders so that we can start this discussion as early as possible and we can come to a conclusion. Thank you... (*Interruptions*)

HON. SPEAKER: Mr. Ananthkumarji, request them.

... (Interruptions)

रसायन और उर्वरक मंत्री तथा संसदीय कार्य मंत्री (श्री अनन्तकुमार): अध्यक्ष महोदया, आपने कल कहा था कि 'शून्य से ब्रह्मांड तक' हम चर्चा कर सकते हैं।... (व्यवधान) मैं आपके माध्यम से सभी पार्टियों को, खास कर कांग्रेस पार्टी को निवेदन करना चाहता हूँ कि हम डिस्कशन करने के लिए तैयार हैं।... (व्यवधान) आपने कहा था 'शून्य से ब्रह्मांड तक' लेकिन कांग्रेस पार्टी 'शून्य से शून्य तक' जाने के लिए तैयार बैठी है और ब्रह्मांड तक चर्चा करने के लिए तैयार नहीं है, लेकिन हम चर्चा करने के लिए तैयार हैं। जैसा आपने कहा कि जीरो ऑवर के शुरू में चर्चा कर सकते हैं। उसके लिए सरकार तैयार है।... (व्यवधान) जैसा भर्तृहरि जी ने कहा कि 8 नवम्बर के बाद 22 दिन हो गए हैं और सदन शुरू हुए भी काफी दिन हो गए हैं, लेकिन कांग्रेस पार्टी चर्चा नहीं चाहती है।... (व्यवधान) मैं एक बार फिर कांग्रेस पार्टी तथा दूसरी पार्टियों से निवेदन करूंगा कि ब्लैक मनी के खिलाफ संघर्ष को रोकने का दुस्साहस मत कीजिए, क्योंकि पूरा देश काले धन के खिलाफ लड़ाई में श्री नरेन्द्र मोदी के साथ है।... (व्यवधान)

महोदया, मैं एक बार फिर आग्रह करना चाहूंगा कि जैसा आपने सुझाव दिया है कि आपने प्रश्न काल सस्पेंड करके जीरो ऑवर से चर्चा शुरू करने के लिए सोचा है, भारत सरकार भी चर्चा करने के लिए तैयार है। ... (व्यवधान) आप अभी से चर्चा शुरू करवाइए, हम चर्चा करने के लिए तैयार हैं। हम पहले दिन से चर्चा करने के लिए तैयार हैं, लेकिन वे चर्चा करने के लिए तैयार नहीं हैं, क्योंकि वे 'शून्य से शून्य तक' जाने के लिए बैठे हैं।... (व्यवधान)

HON. SPEAKER: The Government is ready and let us start the discussion.

... (Interruptions)

HON. SPEAKER: Should we start discussion, just now?

... (Interruptions)

HON. SPEAKER: If all of you are ready, we can start it, just now.

... (Interruptions)

HON. SPEAKER: Khargeji.

SHRI MALLIKARJUN KHARGE: If there is a voting, we are ready for discussion... (Interruptions)

HON. SPEAKER: Why voting? What voting?

... (Interruptions)

HON. SPEAKER: So, you do not want to discuss anything!

... (*Interruptions*)

HON. SPEAKER: Just now, we can start discussion. Are you ready for starting it?

... (*Interruptions*)

HON. SPEAKER: Let us start discussion.

... (*Interruptions*)

HON. SPEAKER: Should we start discussion just now?

... (*Interruptions*)

HON. SPEAKER: If all of you are ready, we can start the discussion just now.

... (*Interruptions*)

SHRI MALLIKARJUN KHARGE : Yes, but it should be with voting. ...
(*Interruptions*)

HON. SPEAKER: Why do you want voting?

... (*Interruptions*)

HON. SPEAKER: That means, you do not want to discuss anything.

... (*Interruptions*)

HON. SPEAKER: Are you ready to start the discussion just now? There is no rule.

... (*Interruptions*)

SHRI ANANTHKUMAR: Madam, we are ready for discussion. ... (*Interruptions*)

HON. SPEAKER: The Government is ready for discussion. All of them are ready.

... (*Interruptions*)

HON. SPEAKER: We can convert it into Rule 193.

... (*Interruptions*)

HON. SPEAKER: Do you want it?

... (*Interruptions*)

HON. SPEAKER: They are not ready.

... (*Interruptions*)

SHRI ANANTHKUMAR: Three-fourths of the House is ready for discussion....
(*Interruptions*) Only Congress Party is not ready. ... (*Interruptions*) All other

parties are ready for discussion.... (*Interruptions*) आप एक रूलिंग दीजिए और डिबेट कराइये। ...(व्यवधान) We want debate. ... (*Interruptions*) हमें इस पर चर्चा चाहिए। ...(व्यवधान)

HON. SPEAKER: The Government is ready for discussion.

... (*Interruptions*)

12.22 hours**MATTERS UNDER RULE 377***

HON. SPEAKER: Hon. Members, the matters under Rule 377 shall be laid on the Table of the House. Members may personally handover the text of the matter as per practice.

... (*Interruptions*)

(i) Need to construct Satluj Yamuna Link Canal

श्री रत्न लाल कटारिया (अम्बाला) : मैं जल संसाधन मंत्री जी का ध्यान सुप्रीम कोर्ट द्वारा एस.वाई.एल. नहर निर्माण के मुद्दे पर हरियाणा के पक्ष में दिए गए फैसले की ओर दिलाना चाहता हूँ। उल्लेखनीय है कि वर्ष 2004 में पंजाब सरकार ने सभी जल समझौते असंवैधानिक तरीके से रद्द कर दिए थे, जिसके विरोध में हरियाणा सरकार सुप्रीम कोर्ट गई थी। 10 नवम्बर, 2016 को माननीय सुप्रीम कोर्ट ने पंजाब की वर्ष 2004 की कार्यवाही को असंवैधानिक बताते हुए उसे रद्द कर दिया है, परंतु अब फिर पंजाब सरकार ने 16-11-2016 को पंजाब विधान सभा का सत्र बुलाकर एस.वाई.एल. निर्माण के लिए अधिकृत की गई भूमि को डिनोटिफाई कर दिया है। संवैधानिक दृष्टि से पंजाब के इस प्रस्ताव का कोई औचित्य नहीं है। हमने पंजाब के राज्यपाल महोदय को मिलकर किसी भी असंवैधानिक कार्यवाही को निरस्त करने की गुहार लगाई है। हरियाणा ने राष्ट्रपति महोदय से भी इस मुद्दे पर दखल की मांग की है। हमने हरियाणा के मुख्यमंत्री श्री मनोहर लाल जी के नेतृत्व में दक्षिणी हरियाणा की प्यास बुझाने के लिए एस.वाई.एल. नहर निर्माण का संकल्प लिया हुआ है और हम सुप्रीम कोर्ट के आदेशानुसार यह पानी प्राप्त करने के लिए संवैधानिक तरीके से इस दिशा में हर संभव प्रयास करेंगे।

मैं केंद्र सरकार से मांग करता हूँ कि केंद्र सरकार हस्तक्षेप करके एस.वाई.एल. नहर का तुरंत निर्माण करवाये ताकि हरियाणा की धरती की प्यास बुझाई जा सके।

* Treated as laid on the Table.

(ii) Need to desilt river Gandak in Gopalganj Parliamentary Constituency, Bihar

श्री जनक राम (गोपालगंज) : मेरे संसदीय क्षेत्र गोपालगंज (बिहार) में अहिरौली दोन से गोपालगंज बेतिया महासेतु तक बांध, जो अभिप्रक्रिया में है, अगर इस बांध का निर्माण समय से पहले नहीं होता है तो लगभग 30 से 40 गांव बाढ़ की भयावह स्थिति का सामना करेंगे तथा 150000 लाख से अधिक लोग प्रभावित होंगे। मैं माननीय जल संसाधन, नदी विकास और गंगा जीर्णोद्धार मंत्री जी को बताना चाहूंगा कि पिछले कई वर्षों से मेरे गोपालगंज जिले में बाढ़ एवं कटाव से लगभग 15 से 20 हजार घर क्षतिग्रस्त हो चुके हैं। लोगों को काफी परेशानी हो रही है। बाढ़ एवं कटाव से लोगों के पास रहने के लिए जमीनें नहीं बची हैं। किसी तरह पलायन कर नहर की पटरी पर गुजर-बसर कर रहे हैं।

किसानों के लिए नदी का मैदानी भाग काफी उपजाऊ होता है। मैदानी भाग में किसान गन्ने लगाते हैं एवं अनेक फसल को उपजाते हैं, उसका बाढ़ और कटाव से भारी मात्रा में नुकसान हो जाता है। इस प्रकार की भरपाई के लिए कोई पॉलिसी नहीं है। कृषि योग्य भूमि का बड़े क्षेत्र में लाखों का नुकसान होता है। खाने-पीने के भी लाले पड़े हुए हैं, गंडक नदी लाखों एकड़ में जमीन निगल गई है तथा प्रत्येक वर्ष भयंकर बाढ़ एवं कटाव से लोगों को भारी क्षति हो रही है।

मैं माननीय प्रधानमंत्री और जल संसाधन, नदी विकास और गंगा जीर्णोद्धार मंत्री जी, भारत सरकार से प्रार्थना करता हूं कि गोपालगंज जिले में गंडक नदी में भारी मात्रा में गाद (सिल्ट) है, जिसका बाढ़ एवं कटाव मुख्य कारण है। बाल्मीकि नगर से सोनपुर तक पाइलट चैनल के माध्यम से नदी के सिल्टेशन को घटाया जाये।

(iii) Need to creat awareness about cancer through school text books

श्रीमती रीती पाठक (सीधी) : कैंसर अब भारत में मौत की दूसरी सबसे बड़ी वजह बन चुका है। दिल की बीमारियों से होने वाली मौत के बाद कैंसर का ही नंबर आता है। खतरनाक बात यह है कि कैंसर के मामले तेजी से बढ़ रहे हैं। इसके कारण के बारे में चिकित्सा जगत में अब भी सुनिश्चित ज्ञान का अभाव होने के कारण मुंह और गर्भाशय के कैंसर के अलावा किसी भी कैंसर को रोकने का कोई पक्का तरीका सामने नहीं आया है। प्रदूषण जैसे कारकों को अगर कैंसर के लिए जिम्मेदार मान भी ले तो इसे कम करना आधुनिक जीवन शैली का प्रश्न है और इसका कोई आसान रास्ता नहीं है।

कुल मिलाकर वैज्ञानिक अनुसंधान का लगभग चरमोत्कर्ष माने जाने वाले मौजूदा दौर में भी करोड़ों लोगों के पास कैंसर के साथ जीने और मर जाने के अलावा कोई चारा नहीं है। लोक सभा में पूछे गए एक सवाल के जवाब में सरकार ने जानकारी दी कि भारत में हर साल कैंसर से लगभग साढ़े ग्यारह लाख मामले सामने आते हैं, वहीं कैंसर से हर साल मरने वालों की संख्या पांच लाख से ज्यादा है। दोनों की ही संख्यायें लगातार बढ़ रही हैं। पुरुषों में ज्यादातर कैंसर के मामले में फेफड़ा, मुंह और पेट के होते हैं जबकि महिलाओं में सबसे ज्यादा कैंसर स्तन, बच्चेदानी व पेट के होते हैं।

महामारी की शक्ल ले चुकी इस बीमारी को अगर समय रहते न रोका गया तो भारत के हेल्थकेयर सेक्टर का सारा बजट खर्च करके भी कैंसर की त्रासदी से निपटना संभव नहीं हो पाएगा अर्थात् इसे देखते हुए कुछ नए तरीके अपनाने की जरूरत है जिससे देश की आबादी कैंसर के खतरों को जान सके, उससे बचने की कोशिश करे और समय रहते कैंसर की पहचान करके उपयुक्त अस्पताल तक पहुंच सके तो ही शायद हम कैंसर को काबू में कर पाएंगे।

मेरा सुझाव है कि स्कूल शिक्षा के सिलेबस में कैंसर जागरूकता को एक अनिवार्य पाठ के रूप में शामिल किया जाए व इस पाठ्यक्रम में कैंसर क्या है, कैंसर की रोकथाम कैसे होती है, कैंसर को कैसे पहचाने और कैंसर के लक्षण दिखने पर क्या करें जैसी बुनियादी जानकारियाँ आम भाषा में शामिल की जाए।

**(iv) Need to establish a railway halt station at Suryakund
or Bedi Pulia at Chitrakoot in Banda Parliamentary
Constituency, Uttar Pradesh**

श्री भैरों प्रसाद मिश्र (बांदा) : मेरे संसदीय क्षेत्र के अंतर्गत चित्रकूट धाम प्रसिद्ध तीर्थ व पर्यटन स्थल आता है। प्रतिदिन हजारों यात्री रेल द्वारा आते हैं, जिन्हें नज़दीक हाल्ट स्टेशन न होने से भारी असुविधा का सामना करना पड़ता है। यात्रियों की संख्या प्रतिमाह अमावस्या को तो लाखों में पहुँच जाती है। मेरा सरकार से अनुरोध है कि सूर्यकुण्ड व बेड़ी पुलिया के पास एक चित्रकूट द्वार के नाम से हाल्ट स्टेशन बनाने की अतिशीघ्र कृपा करें।

**(v) Need to provide additional funds to complete construction
of hospital in Kargil, Jammu and Kashmir**

SHRI THUPSTAN CHHEWANG (LADAKH): Construction of 200 bedded hospital at Kurbathang, Kargil at an estimated cost of Rs. 45.17 crore was undertaken with the release of 1st installment of Rs. 5.00 crore under special Task Force by the Ministry of Health and Family Welfare. The entire amount of Rs. 5.00 crore stand fully utilized and portion of building having been constructed. No further fund was released for completion of the project in spite of repeated request from District Authorities. Completion of the hospital building is essential as the present building located in the middle of Kargil town is not able to cater to the need of growing number of patients. The present hospital building lacks basic facilities. I request the Hon'ble Minister for Health and Family Welfare to sanction Rs. 40.15 crore on priority basis to complete the project.

(vi) Need to take adequate measures for welfare of women prisoners

श्रीमती दर्शना विक्रम जरदोश (सूरत) : वर्तमान सरकार एवं माननीय प्रधानमंत्री श्री नरेन्द्रभाई मोदी जी द्वारा महिला सुरक्षा एवं महिला सशक्तिकरण पर काफी बल दिया गया है। मैं आज जो महिलायें किसी न किसी कारणवश जेल में बंद हैं, उनके विषय में सरकार का ध्यान आकर्षित करना चाहती हूँ। मैं जानना चाहती हूँ कि जो कैदी विचाराधीन हैं, उनके संबंध में मंत्रालय की क्या नीति है? कौन से कदम उठाया जा रहे हैं? कई बार उनके उत्पीड़न, यौन शोषण के मामले सामने आते हैं। पिछले 2 साल में ऐसे कितने मामले देशभर में सामने आये? साथ ही साथ उनको मनोवैज्ञानिक एवं सामाजिक आवश्यकताओं को पूरा करने के लिए जेल प्रशासन द्वारा उनके साथ अच्छा व्यवहार हो, उस हेतु कर्मचारियों को प्रशिक्षण देने की क्या व्यवस्था है? उनकी रिहाई के बाद पुनःवास हेतु सरकार क्या कदम उठा रही है? वे फिर से मुख्यधारा में सक्रिय रहे एवं अपराधिक रास्तों पर वापस न जायें साथ ही साथ जिन कैदियों के साथ उनके बच्चे रह रहे हैं, उनकी शिक्षा, संस्कार एवं स्वास्थ्य का उचित विकास हो उस हेतु जेल प्रशासन द्वारा एन.जी.ओ. एवं समाज में से ऐसे विषयों में रूचि रखने वाले यूनिवर्सिटी डिपार्टमेंट से साइकोलोजी विभाग के विद्यार्थियों को नियुक्त किया जाये, ऐसा मेरा सुझाव है। साथ ही साथ जेल में बंद रहते समय उनके द्वारा किये गये कार्यों से उनको मिलने वाली आर्थिक राशि में से कुछ राशि की व्यवस्था सरकार कुछ इस प्रकार से करे ताकि वे वह पैसा उनको रिहाई के बाद पुनर्वसन में उपयोगी हो सके। मेरा यह भी सुझाव है कि इस हेतु क्रेडिट सोसायटी के तौर पर सरकार कुछ व्यवस्था करे। ताकि रिहाई के बाद उन पैसों से क्रेडिट सोसायटी से सहायता प्राप्त हो सके।

(vii) Need to increase the frequency of Bikaner-Dadar Superfast train and also increase the number of reserved berths in all categories in the train

श्री देवजी एम. पटेल (जालौर) : बीकानेर से दादर के बीच सप्ताह में दो दिन चलने वाली बीकानेर-दादर सुपरफास्ट ट्रेन नं. 12489/12490 के फेरे बढ़ाने की माँग भी की जा चुकी है। इस ट्रेन को जिले से पर्याप्त राजस्व भी मिल रहा है। यात्री भार को देखते हुए इसके फेरे पर्याप्त नहीं हैं। यदि इस गाड़ी को भी नियमित कर दिया जाए तो रेल राजस्व में इजाफा होगा साथ ही साथ यात्रियों को लंबी प्रतीक्षा सूची से भी राहत मिलेगी।

बीकानेर-दादर सुपरफास्ट ट्रेन नं. 12489/12490 में यात्रा करने वाले यात्रियों की अधिकांश संख्या जालौर, भीनमाल, रानीवाड़ा, धानेरा आदि क्षेत्र के यात्रियों की होती है। क्योंकि बीकानेर व जोधपुर से तो मुंबई के लिए अलग रूट पर कई ट्रेन संचालित हैं, लेकिन इस ट्रेन में जोधपुर, समदडी से लेकर पालनपुर तक सभी स्टेशनों का आरक्षण कोटा स्लीपर क्लास में मात्र 42 व थर्ड ए.सी. में मात्र 8 बर्थ का कोटा है, जो कम हैं। मजबूरन यात्रियों को बीकानेर से या बीकानेर तक के टिकट लेने पड़ते हैं। अतः जोधपुर एवं उसके आगे के स्टेशनों का पूल्ड कोटा बढ़ाया जाए।

(viii) Need to accord approval to the proposal of D.P.R. pertaining to a project for regular and adequate water supply to Jaisamand lake in Udaipur Parliamentary Constituency, Rajasthan

श्री अर्जुन लाल मीणा (उदयपुर) : मैं सरकार का ध्यान उदयपुर लोकसभा क्षेत्र में स्थित एशिया की सबसे बड़ी झील जयसमन्द झील की तरफ दिलाना चाहता हूँ। किसी जमाने में पानी से भरपूर भरी रहने वाली जयसमन्द झील आज कई अवरोधों व बहाव क्षेत्र में निर्मित छोटे-छोटे एनीकटों के बन जाने के कारण पानी से पूरी तरह भर नहीं पा रही है। जयसमन्द झील के नीचे व केचमेंट क्षेत्र में कई ग्रामों के परिवारों की आय सिर्फ कृषि कार्यों पर निर्भर है। उनका जीवन-यापन जयसमन्द झील की सिंचाई पर ही निर्भर है, लेकिन कई बार झील खाली रहने पर उनको हमेशा सिंचाई से वंचित रहना पड़ता है।

उदयपुर विश्व पर्यटन मानचित्र पर भी अपना विशेष स्थान रखता है। प्रतिवर्ष हजारों देशी-विदेशी पर्यटक इस जयसमन्द झील को देखने आते हैं, परंतु पानी से खाली झील को देखकर उनको मायूस होकर लौटना पड़ता है।

जयसमन्द झील को सिंचाई व पर्यटकों हेतु सदैव पानी से भरी रखने के लिए राजस्थान सरकार ने एक डी.पी.आर. भारत सरकार को भिजवाई है, जिसमें मुख्यतः जाखम, अनास व माही नदी से व्यर्थ बहकर जाने वाले पानी को नागलिया पिकअप वियर व सुरंग एवं खुली नहर के द्वारा गुरुत्व प्रवाह से जयसमन्द झील में डाला जाएगा और यह योजना चार चरणों में पूरी होगी तथा इसके लिए लगभग 963.00 करोड़ रूपए की लागत आएगी।

अतः मैं भारत सरकार से माँग करता हूँ कि अतिशीघ्र राजस्थान सरकार द्वारा भेजे गये डी.पी.आर. प्रस्ताव को मंजूर कर लगभग 963.00 करोड़ रूपए की धनराशि मुहैया कराने का कष्ट करें। जिससे जयसमन्द झील को हमेशा पानी से भरा जा सके और झील के आस-पास निवासरत ग्रामों के कृषकों और झील देखने आने वाले पर्यटकों को अतिशीघ्र लाभ मिल सके।

**(ix)Need to monitor the progress of development works in villages
under Saansad Adarsh Gram Yojana particularly in Sant
Kabir Nagar Parliamentary Constituency, Uttar Pradesh**

श्री शरद त्रिपाठी (संत कबीर नगर) : केन्द्र सरकार के द्वारा राज्यों में चलाई जा रही योजनाओं को राज्य सरकार के संबंधित विभागों द्वारा नियमानुसार लागू नहीं किया जा रहा है। खासकर सांसदों द्वारा "सांसद आदर्श ग्राम योजना " के तहत चयनित ग्रामों के विकास में राज्य सरकार के विभिन्न विभागों द्वारा पर्याप्त रूचि नहीं दिखाई जा रही है। मेरे संसदीय क्षेत्र में "सांसद आदर्श ग्राम योजना " के तहत चयनित ग्राम "सारे खुर्द " जनपद सन्त कबीर नगर (उत्तर प्रदेश) में आज तक किसी अधिकारी ने वहां जाकर विकास कार्य की समीक्षा नहीं की है। यह बहुत गंभीर विषय है। हमारी सरकार से मांग है कि जांच कराकर दोषी अधिकारियों पर कार्रवाई सुनिश्चित की जाये।

मेरी सरकार से यह भी मांग है कि "सांसद आदर्श ग्राम योजना " के तहत चयनित ग्रामों के विकास हेतु गाइडलाइन्स बनाकर संबंधित अधिकारियों द्वारा उसका अनुपालन सुनिश्चित किया जाये।

**(x)Need to set up hospitals having full medical facilities for
treatment of Chikungunya and Dengue in Shamli,
Muzaffarnagar or Saharanpur, Uttar Pradesh**

श्री हुकुम सिंह (कैराना) : विगत 2 महीनों के अंतराल में पश्चिमी उत्तर प्रदेश में चिकुनगुनिया का भारी प्रकोप रहा। मेरे लोकसभा क्षेत्र कैराना में एक भी गांव या नगर ऐसा नहीं बचा जहां के नागरिक चिकनगुनिया के शिकार न रहे हों। कई परिवारों में तो समस्त सदस्य चिकनगुनिया से पीड़ित रहे और तीमारदारी के लिए कोई नहीं बचा। दुर्भाग्य से पश्चिमी उत्तर प्रदेश के एक भी जनपद में एक भी चिकित्सालय या संस्थान में चिकनगुनिया या इस प्रकार की गंभीर बीमारियों के इलाज की सुविधा नहीं है। विवश होकर लोगों को दिल्ली या चण्डीगढ़ जाना पड़ा, परंतु वहां पर भी उनको प्रवेश करने में अत्यधिक कठिनाई हुई। चिकित्सालय के अभाव में अनेकों लोग इस बीमारी के शिकार हो गये।

मेरा सरकार से आग्रह है कि चिकनगुनिया व डेंगू जैसी गंभीर बीमारियों के इलाज हेतु उच्च कोटि के चिकित्सालय अथवा संस्थान पश्चिमी उत्तर प्रदेश के शामली, मुजफ्फरनगर अथवा सहारनपुर में किसी भी स्थान पर स्थापित किया जाये।

(xi) Need to establish more number of Post Offices in rural areas of Gujarat

SHRI DEVUSINH CHAUHAN (KHEDA): There is an urgent need to open new branches of post offices in the whole state of Gujarat, particularly in rural areas of the State and particularly in Kheda, Gujarat. It has been proved recently that only Post offices can cater to the needs of poor people in rural India. Besides this there is also an urgent need to review and revise the rates of rent of the existing post offices as in many cases the owners are not interested to continue with the old rates thus resulting into many legal case, non-maintenance of old buildings, etc.

(xii) Need to open a Kendriya Vidyalaya in Narsingharh in Rajgarh Parliamentary Constituency, Madhya Pradesh.

श्री रोड़मल नागर (राजगढ़) : मेरे संसदीय क्षेत्र राजगढ़, मध्य प्रदेश में क्षेत्रीय जन आकांक्षाओं के अनुरूप व छात्र-छात्राओं को उत्कृष्ट व गुणवत्तापूर्ण शैक्षणिक व्यवस्था उपलब्ध करने के उद्देश्य से केंद्रीय विद्यालय की स्वीकृति हेतु विधिवत प्रस्ताव उचित माध्यम से प्रेषित किया गया है, मेरे द्वारा भी मंत्रालय से लगातार पत्राचार किया गया है, किन्तु आश्वासनों के बाद भी स्वीकृति में विलम्ब से बच्चों को पर्याप्त एवं उचित शैक्षिक सुविधाएं सुलभ नहीं हो पा रही हैं। गुणवत्तापूर्ण शिक्षा व उत्कृष्ट शैक्षणिक वातावरण की कमी से विद्यार्थियों का पलायन बड़े शहरों की ओर हो रहा है, जिससे विद्यार्थियों के आर्थिक, सामाजिक व शैक्षणिक क्रियाकलापों पर विपरीत प्रभाव पड़ रहा है।

मेरा मानव संसाधन विकास मंत्री जी से निवेदन है कि नरसिंहगढ़ में केंद्रीय विद्यालय की शीघ्र स्वीकृति प्रदान कर आगामी सत्र से कक्षा संचालन प्रारंभ करने संबंधी करने संबंधी निर्देश प्रसारित कर अनुग्रहित करें।

(xiii) Need to review a policy of caste-based regiments in Indian Army

DR. UDIT RAJ (NORTH WEST DELHI): The Chamar Regiment of the Indian Army was disbanded in 1946, one of the few caste based regiments so disbanded. A plethora of caste based regiments continue to be in service, including the Rajput and Jat regiments, amongst others. Why alone was the Chamar regiment disbanded? If the aim of the Ministry of Defence is to disband all caste based regiments, then the Jat and Rajput regiments should also be immediately disbanded. If this is not being done, then representation of Scheduled Castes in the Indian Army should be ensured by raising regiments such as the Chamar regiment, Khatik regiment, Valmiki regiment, Dhankar regiment etc.

**(xiv) Regarding alleged restrictions on media to cover
Kerala High Court Proceedings**

SHRI ANTO ANTONY (PATHANAMTHITTA) : I would like to invite the kind attention of the Government regarding the virtual ban on journalists from entering the premises of the Kerala High Court and various courts in the State. This unofficial ban has been in force since 19th July, after a clash between the journalists and a group of lawyers in the premises of the High Court. Following the clash, journalists have been denied entry to the premises of the High Court of Kerala. For gathering news from the High Court, now the journalists are depending on the press releases issued by the Public Relations Officer of Kerala High Court. The Judiciary and the media known as the third and fourth estates respectively are the pillars of democracy. An environment, which ensures free, fair and fearless functioning of judiciary and media, is the vital for the survival of democracy. Therefore, I request the Government to kindly intervene in the matter.

**(xv) Regarding inclusion of Manipuri language on the
new currency notes**

DR. THOKCHOM MEINYA (INNER MANIPUR) : The Eighth Schedule lists languages that the Government of India has the responsibility to develop. The Constitution (Seventy-first Amendment) Act, 1992, amended the Eighth Schedule to the Constitution so as to include Konkani, Manipur and Nepali languages. Konkani and Nepali have already appeared on the currency notes.

There has been a persistent demand for inclusion of Manipuri language on the currency notes. Earlier the language was written in Bengali script. Now, the original script is being used to write the Manipuri language and the students of Class X had appeared in their HSLC Examination using the original script from 2015. We were expecting that the new Rs. 2000 and Rs. 500 currency notes shall have Manipuri script printed on it. Unfortunately it did not happen. We do feel really neglected.

Hence, I do strongly urge upon the Union Government to include Manipuri language on the new currency notes.

**(xvi) Need to provide additional funds for National Rural
Drinking Water Programme in Kerala**

DR. SHASHI THAROOR (THIRUVANANTHAPURAM) : The National Rural Drinking Water Programme is the principal means through which Rural Water Supply Coverage is achieved. The State of Kerala is reliant on this program to ensure that its citizens have permanent access to safe drinking water.

The State of Kerala's allocation of funds under the Programme have fallen dramatically. The Rs. 170.78 crore in 2012-13 is now just Rs. 45.28 crore in 2015-16. The 73.49 percent decrease is followed with a change in funding pattern that collectively affects the effectiveness of the programme.

The other major concern is the revised guidelines that limit new projects to quality affected areas and the Saansad Adarsh Grama Yojana Panchayats.

The coverage of treated water is only 30 per cent in Kerala's rural areas, and therefore in the need of urgent investment to meet the growing water demands.

Therefore, I urge the Government to urgently increase the quantum of funds to the State of Kerala towards the National Rural Drinking Water Programme.

(xvii) Need to establish an AIIMS like medical Institute at Thoppur in Virudhunagar Parliamentary constituency of Tamil Nadu

SHRI T. RADHAKRISHNAN (VIRUDHUNAGAR) : The Union Government has announced in its last Budget that AIIMS will be established in Tamil Nadu. The Hon'ble Chief Minister of Tamil Nadu Puratchi Thalavi AMMA had immediately identified 5 suitable locations in Tamil Nadu, including Thoppur in my Virudhunagar constituency in Madurai District. The Central team which had inspected the proposed location in April last year, but the Union Government is yet to announce the location selected for establishment of AIIMS in Tamil Nadu. The Hon'ble Chief Minister of Tamil Nadu had already urged the Hon'ble Prime Minister to ensure establishment of AIIMS Hospital in Tamil Nadu without any delay.

The Government Rajaji Hospital in Madurai provides medical care of around 2 crore people in the southern districts of Tamil Nadu. With the rising demand for medical care, there is a huge expectation for the establishment of AIIMS like Medical and Research Institution in Thoppur to provide best medical facilities and services to the people of this region.

Therefore, I urge the Union Government to expedite the announcement for setting up of AIIMS at Thoppur in my Virudhunagar Constituency and establishment of AIIMS be initiated without any further delay.

(xviii) Regarding problems faced by farmers of Tamil Nadu due to demonetization of currency notes

SHRI R. GOPALAKRISHNAN (MADURAI) : The demonetization move of the Central Government left the rural people especially the farming community stranded. They are unable to exchange their hard earned money which is in old currency notes. They are unable to even exchange. The RBI's no exchange rule for cooperative banks hits farmers. The Primary Agricultural Credit Cooperative Societies and other co-operative banks are the back bone of rural economy. Lakhs of farmers totally depend on these societies/banks. So is the case of exchanging the old currency notes.

As the Government is aware, this is the sowing season. The farmers require to purchase seeds, fertilizers, etc. Most of their transactions are on cash basis. The technology of paying through cards/payment wallets etc has not yet penetrated to that extent into the villages. They are not getting the necessary support of the cooperative societies/banks as they are hard pressed due to non-availability of new currency notes.

Therefore, I urge upon the Central Government to take up the matter with the RBI and direct RBI to supply adequate number of new currency notes to the Cooperative Societies/banks to ease the cash flow in the rural areas and among the farmers of Tamil Nadu. Further, the RBI has to relax its rules and regulations and allow the cooperative societies/ banks to enable the farmers to exchange their old notes currency.

**(xix) Need to install vending and incinerator machines in schools
to provide sanitary napkins to girl students**

SHRIMATI PRATIMA MONDAL (JAYANAGAR) : Adolescent girls do not feel comfortable to attend school during the period of menstruation. They mainly use home-made napkins specially in rural and suburban area which makes it even more inconvenient for them to have a normal social life during this period. I would like to request Hon'ble Minister of Human Resource Development to take initiative for installing vending machine and incinerator machines in schools so that girls can avail facilities during time of need, thereby we can ensure good hygiene of our girls and help them to attend school without any worries. I myself have already taken initiative to install vending and incinerator machines in schools in my Parliamentary Constituency but our MPLADS Fund is not sufficient enough to provide all basic needs to girls.

(xx) Need to construct multipurpose check dams over river Pilla Salki in Kandhamal Parliamentary Constituency of Odisha

SHRI PRATYUSHA RAJESHWARI SINGH (KANDHAMAL): I wish to draw kind attention of the Government regarding the construction of multipurpose check dams on Pilla Salki river of Kandhamal Constituency in Odisha. This project will provide pure drinking water to more than lakhs of people of five gram panchayats of Khajuripada Block and thirteen Wards of Phulbani Municipality in Kandhamal district of Odisha. In view of the importance of project, I request to construct 200 multipurpose check dams for conservation of water for irrigation, drinking water, mini hydro-power generation and other purposes for the development of Kandhamal district. Besides these two hundred dams, three check dams over Pilla Salki river at Phulbani and construction of a canal linking Salki river at Phulbani will solve the problems of drinking water, irrigation and other purposes. I shall, therefore, be grateful if this is considered in public interest.

(xxi)Need to transfer the vacant railway land near Lonawala Railway Station to Government of Maharashtra for setting up vehicle parking faiclity for tourists visiting Lonavala and Khandala

श्री श्रीरंग आप्पा बारणे (मावल) : मेरे संसदीय क्षेत्र में लोनावाला, खंडाला नाम से हिल स्टेशन आते हैं। इन हिल स्टेशन पर प्रतिवर्ष लाखों पर्यटक पर्यटन हेतु आते हैं और यहां पर पर्यटकों की संख्या हर वर्ष बढ़ती जा रही है। यह हिल स्टेशन पूना-मुंबई के बीच में पड़ता है। इसी के अंतर्गत पूना-मुंबई के बीच में लोनावाला रेलवे स्टेशन पर पर्यटकों की गाड़ियाँ पार्क करनी पड़ती हैं। जिसकी वजह से यहां पर कई बार गाड़ियां चोरी होने की घटनाएं होती हैं तथा गाड़ी पार्क करने के लिए जगह कम होने के कारण यहां पर ट्रैफिक जाम की समस्या भी बढ़ती जा रही है। जबकि लोनावाला रेलवे स्टेशन के पास रेल विभाग की जगह खाली है। इस जगह पर कई सारे गैर-कानूनी व्यवसाय चल रहे हैं और रेलवे की इस जगह का इस्तेमाल गैर-कानूनी व्यवसाय के लिए हो रहा है।

मेरा सुझाव है कि अगर रेल विभाग द्वारा इस खाली जगह को लोनावाला नगर परिषद या महाराष्ट्र राज्य सरकार को पार्किंग के लिए दिया जाए ताकि ट्रैफिक जाम की समस्या खत्म होने के साथ ही साथ यहां आने वाले पर्यटकों को भी बड़ी राहत मिलेगी और लोनावाला, खंडाला में आने वाले पर्यटकों की संख्या भी बढ़ेगी और स्थानीय नागरिकों को रोज़गार भी प्राप्त हो जायेगा।

(xxii) Need to provide salary, allowances and other service benefits to personnel of para-military forces at par with personnel of military forces.

श्री राजू शेटी (हातकंगले) : देश की सशस्त्र सेना पर हम सभी भारतीयों को गर्व है। आदरणीय प्रधानमंत्री जी ने संरक्षण एवं अर्थ-विभागों ने दीर्घकालीन सशस्त्र सेना दलों की समस्याओं को हल करने हेतु "वन रैंक-वन पेंशन " (ओ.आर.ओ.पी.) जैसा प्रबंध किया उसके लिए सभी पूर्व सैनिक आदरणीय मोदी जी का समर्थन ही करेंगे।

आज मैं केंद्रीय सशस्त्र पुलिस बलों के बारे में कुछ अहम सवाल उठाना चाहता हूं। आप सभी को पता है कि बॉर्डर सिक््योरिटी (बी.एस.एफ.), इंडो-तिब्बत बॉर्डर पुलिस (आई.टी.बी.पी.), सेंट्रल रिजर्व पुलिस फॉर्स (सी.आर.पी.एफ.) व केंद्रीय औद्योगिक सुरक्षा बल (सी.आई.एस.एफ.) के अफसर एवं कर्मचारियों की देश के अंदर सुरक्षा व्यवस्था को कायम रखने एवं देश की सीमाओं की रक्षा करने में महत्वपूर्ण भूमिका निभाते हैं एवं उनकी इस भूमिका एवं योगदान को किसी भी दृष्टि से कमतर नहीं आंका जा सकता।

इन सशस्त्र पुलिस बलों के कर्मी सीमाओं पर रहते हैं तो उनके परिवार के सदस्यों को अपने गांव, देहातों में काफी कठिनाईयों का सामना करना पड़ता है। पिछले दो माह में मेरे संसदीय क्षेत्र हातकंगले (जिला कोल्हापुर और सांगली) में तीन वीर जवानों को दुश्मन से लड़ते समय वीरगति प्राप्त हुई है। सरकार वीरगति प्राप्त जवानों के परिवारों को कुछ आर्थिक मदद तुरंत सौंप तो देती है, लेकिन उनके घर, जमीन आदि प्रॉपर्टी का रक्षण करने हेतु कोई प्रबंध नहीं करती। दूसरी ओर सैन्य बलों जैसा वेतन और समयोपरि भत्ते एवं कैंटीन सुविधा इन लोगों को उपलब्ध नहीं होती।

आज हमारी तीनों सेना दलों के साथ-साथ इन सभी पुलिस दलों के जवान देश की सीमाओं की रक्षा करने हेतु तैनात हैं, इसलिए हम यहां चैन की सांस ले सकते हैं। इसे हमको भूलना चाहिए। इसके साथ-साथ इन्हीं चारों पुलिस बलों के जवान अगर वीरगति प्राप्त करते हैं, तो उन्हें भी सैन्य बलों जैसा शहीदों का दर्जा मिले उसके लिए कोई कानून में संशोधन करना या प्रावधान करना हो तो उसके लिए सरकार द्वारा तुरंत कदम उठाने की नितांत आवश्यकता है।

... (*Interruptions*)

HON. SPEAKER: The House stands adjourned to meet again tomorrow the 2nd December, 2016 at 1100 a.m.

12.22 hours

*The Lok Sabha then adjourned till Eleven of the Clock
on Friday, December 2, 2016/Agrahayana 11, 1938 (Saka).*
